

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.6127 of 2025

1. Kumar Gaurav Son of Pramod Kumar, resident of Shakuntala Bhawan-Usha niwas, Pathakgachhi, Ward No-02, Mokama, P.S.-Mokama, District-Patna, Bihar, Pin Code-803302, Mob. No.8340377404.
2. Deepak Kumar Maurya, Son of Kharpattu Maurya, resident of village-Narhan, P.O.-Deohalia, P.S.- Ramgarh, District- Kaimur, Bihar, Mob. No.6206236811.Pin Code-821110.
3. Gopal Kumar, Son of Late Madan Mohan Singh, resident of village, P.O. and P.S.-Hathiyawan, District- Sheikhpura, Bihar.
4. Suman Sangam, D/o Devendra Choudhary, resident of village-Bangaon South, Ward No-03, P.O.-Bangaon, P.S.-Bangaon, District-Saharsa, Bihar. Pin Code-852212.
5. Zunnoon Sarwar, Son of Manzoor Alam, resident of village-Dhansona, P.O.- Alta Hat, P.S.-Kochadhaman, District-Kishanganj, Bihar.
6. Kundan Kumar, Son of Arvind Kumar Chaudhary, resident of village-Sundar Khauli, P.O.-Basua, P.S.-Aurai, District-Muzaffarpur, Bihar.
7. Varun Upadhyay, Son of Krishna Chandra Upadhyay, resident of village-Kapari, P.O.-Shankargarh, P.S.-Lakhanpur, District-Allahabad, Uttar Pradesh.
8. Ashutosh Kumar Upadhyay, Son of Prem Chandra Upadhyay, resident of village-Baruri, P.O.-KURARI P.S.-Durgavati, District-Kaimur, Bihar.
9. Vikash Gupt, Son of Dinesh Kumar Gupt, resident of village and P.O.- Khajuri Dhanejpatti, P.S.-Ahraula, District-Azamgarh, Uttar Pradesh, Pin Code-223221.
10. Vipul Mishra, Son of Shiv Ram Mishra, resident of village-Raiyapur, P.O.- Koirauna, P.S.-Koirauna, District-Sant Ravidas Nagar, Bhadohi, Uttar Pradesh, Pin Code-221309.
11. Ashish Kumar Singh, Son of Jivan Singh, resident of village-Rajauli, P.O.- Adhawar, P.S.-Adalhat, District- Mirzapur, Uttar Pradesh. Pin Code-231301
12. Manish Upadhyay, Son of Jitendra Upadhyay, resident of village-Baruri, P.O.-Kurari, P.S.-Durgawati District-Kaimur, Bihar.
13. Satya Prakash Chaubey, Son of Vijay Shankar Chaubey, resident of village-Kalyanpur Kala, P.S.-Chandauli Laxmangarh, District-Chandauli, Uttar Pradesh.
14. Sanjay Kumar Singh, Son of Ramdayal Singh, resident of village-Rajapur, Post-Mahuawan, P.S.- Kateya, District- Gopalganj, Bihar, Pin Code-841437.
15. Vikash Chandra, Son of Nageshwar Prasad, resident of village-Kajibigha, Post-Singriyawan, P.S.-Shahjahanpur, District-Patna, Bihar, Pin Code-801304.
16. Shubham Shukla, Son of Amod Shukla, resident of village-Amarpura Shitalpur, Post-Amarpura, District- Gopalganj, Bihar, Pin Code-841423.
17. Rakesh Kumar Yadav, Son of Mahendra Yadav, resident of village-Manoharpur, P.O.-Beta Parsa, P.S.- Harlakhi, District-Madhubani, Bihar. Pin



Code-847230

18. Pramod Kumar Singh, Son of Gulab Chand Singh, resident of village- Sarana, P.O.-Bhaluni Dham, P.S.-Dinara, District-Rohtas, Bihar, Pin Code-802218
19. Amim Alam, son of MD Shamim Alam, Samastipur ward no. 13, Post- Simri Bakhtiyarpur, P.S.-Bakhtiyarpur, Saharsa, PIN CODE- 852127 Bihar.
20. MD SAHEB JAMAL, Son of MD SULEMAN AKHTER, At and Po- Mohammadia P.S.- Dagarua Dist.-Purnia Pin Code-854330
21. MD JAWED ALAM, Son of Shoaib Alam, Residents of village- Islam Nagar ward no. 27 near uco bank Rampur branch Araria, P.S.-Araria, PIN CODE-854311.
22. Md Zafar Alam, son of Nasim Haidar, resident of village and P.O.-Masuria, P.S.-Mahalgawn, Dist. - Araria, Pin code- 854325.
23. Jamil Akhter, son of Amanullah, resident of village- Kochgama, P.O.- Balbhadrapur, P.S.-Birpur, Dist-Supaul, PIN Code- 854339.
24. Birendra Kumar Bechan, son of Yugal Mandal, resident of At and P.O.- Thumha, P.S.- Pipra, Dist.-Supaul, Bihar Pin Code-852131
25. Amit Kumar, son of Arvind Kumar Sharma, resident of village- Faridpur, P.O.- Sahar Rampur, P.S.- Naubatpur, Patna Bihar, Pin Code- 801109.
26. Chandan Kumar, son of Balmiki Sharma, resident of Village and P.O.- Khanpura, P.S.- Khirimore, Patna, Bihar Pin Code- 801110.
27. Santosh Kumar, son of Brajeshwari Prasad Sinha, resident of Village- Khairma, P.O.- Jamui, P.S.- Jamui, Bihar, Pin Code- 811307.
28. Santosh Kumar Chourasiya, son of Ram Nagina Chourasiya, resident of Village and P.O.-Jabra P.S.- Nokha, Rohtas, Bihar, Pin Code- 802215.
29. Navnita Bharti, D/o- Dinanath Prasad Gupta, resident of Village, P.O. and P.S. -Sour Bazar, District- Saharsa, Bihar, Pin Code-852221.
30. Shashibhushan Kumar, son of Harinandan Prasad Yadav, resident of Village- Jiwachhpur, ward no.11 P.O.- Rupouli Jiwachhpur, Via- Singheshwar P.S.- Gamhariya, Dist.-Madhepura, Bihar, Pin Code - 852128
31. Ajeet Kumar, son of Deo Dutta Singh, resident of Village and P.O.- Painal, P.S.- Bihta, Patna, Pin Code- 800111.
32. Kishor Kunal, son of Balmiki Sharma, resident of Village- Khanpura, P.O.- Khanpura, P.S.- Khirimore, Patna, Bihar PIN Code - 801110.
33. Manoj Kumar Gupta, son of Shambhu Prasad, Resident of Village-Mirpur Bhual, P.O. -Dighwara Saran Bihar Pin Code- 841207.
34. Karmbir Kumar, son of Ram Narayan Rai, resident of at- Bhikhamchak Karanatar ward -05, P.O.- Naipur, P.S. -Bachhwara, Begusarai, Bihar, Pin Code- 851128.
35. Md Taukir Jamal, son of Md Shahjamal, Village-Karamatpur, P.O.- Marghia P.S.-Barari, Via -Gurubazar Katihar Bihar, PIN Code-854104.
36. Amit Kumar, son of Sarjun Prasad, resident of Village-Karmouni, P.O. -Shadeokhap, P.S.- Dobhi Gaya Bihar, Pin Code- 824234
37. Mustaque Alam, son of Hafizur Rahman, resident of Village-Banktola, P.O.-



- Haldikhora, P.S.- Kochadhaman Kishanganj, Bihar, Pin Code- 855115.
38. Ankit Kumar, son of Bijendra Prasad Singh, resident of Village-Chakiya, P.O.- Usari, P.S.-Mehandiya, Arwal, PIN Code- 804428.
 39. Mithilesh Kumar, son of Sachchidanand Mandal, resident of Village-Dira Chandpur, P.O.- Chandpur, P.S.- Falka Katihar, Bihar, Pin Code -854101.
 40. Dayanand Yadav, son of Krishan Singh Yadav, resident of Village and P.O. -Parbatpur, P.S.- Chainpur, Dist-Kaimur, Bihar, Pin Code- 821106.
 41. Sudhakar Tiwari, son of Dev Mani Tiwari, resident of Village and P.O.- Uchakagaon, Dist-Gopalganj, Bihar - 841438.
 42. Gyanesh Kumar Maurya, son of R.S. Maurya, resident of oh-19 ncl khadia project Shaktinagar P.O. and P.S.-Shaktinagar, Sonebhadra U.P. Pin Code- 231222.
 43. Kundan Kumar, son of Ramraj Prasad, resident of Village-Bhalueyatar, P.O.- Puraini, P.S.- Mufassil District-Nawada, Bihar, Pin Code- 803109.
 44. Navin Kumar Sinha, son of Ashok Kumar Sinha, resident of village-Math laxmanpur Koeri tola, P.O. - Gulzarbagh, P.S.- Alamganj, Patna, Bihar Pin Code- 800007.
 45. Ravi Kumar Singh, son of Vijay Prasad Singh, resident of Village- Adampur, P.O.-Parora, P.S.-Krityanand Nagar, Purnia, Bihar, Pin Code-854304.
 46. Mohini Singh, daughter of Sunil Kumar Singh, resident of Village-Om Nagar, P.O.-Damodarpur, Dist.-Muzaffarpur, Bihar Pin Code-843113.
 47. Shashi Bhushan Kumar, son of Basudev Ram, resident of Village-Basudev Ram Professor Colony, Ward-no-5, Madhepura, Dist.-Madhepura, Bihar Pin Code-852113
 48. Rahul Kumar Jha, son of Lalit Kumar Jha, resident of village and Post-Bhaghant, P.S.-Manigachhi, Dist.-Darbhanga, Bihar, Pin Code-847422
 49. Ravinandan Singh, son of Baliram Singh, resident of village and Post-Narharpur, P.S.-Marhaura, Dist.-Saran, Bihar, Pin Code-841443.
 50. Gunja Kumari, daughter of Kamalnath Jha, resident of village-Bithaili devi, P.O.-kamalpur, P.S.-B Kothi, Dist.-Purnia, Bihar, Pin Code-854203.
 51. Nidhi, daughter of Vijay Kumar Amresh, resident of village-Patahi Wishwanath, P.O.-Patahi, P.S.-Mushahari, Dist-Muzaffarpur, Bihar, Pin Code-843113.
 52. Rishab Saha, son of Kishan Lal Saha, rresident of village -Satal Bahadurganj, P.O and P.S.-Bahadurganj, Dist.-Kishanganj, Bihar, Pin Code- 855101.
 53. Mithilesh Kumar @ M. Kumar, son of Surendra Yadav, resident of village-Posdaha, Ward No-08,P.O.-Bhanghi, P.S.-Narpatganj, Dist.-Araria, Bihar, Pin Code-854316.
 54. Mahendra Kumar, son of Yoganand Sah, resident of village and Post-Mirdaul, Block-Narpatganj, Dist.-Araria, Bihar, Pin Code-854335.
 55. Ravi Ranjan Kumar, son of Harendra Sharma, resident of village-Sarariya, P.O.-Khanjahachak, P.S.-Lalganj, Dist.-Vaishali, Bihar, Pin Code-844121.
 56. Kajal Kumari, daughter of Santosh Kumar, resident of village- R S M



- railway aided high school Mokama, P.O.- Mokamaghat, P.S.-Mokama, Patna, Bihar, Pin Code-803303.
57. Anuraj Shrivastava, son of Arun Kumar, resident of village-Aam Gola Aghoriya Bazar, P.O.-Ramna, P.S.-Kazimohamadpur, Dist.-Muzaffarpur, Bihar, Pin Code-842002.
 58. Subodh Kumar, son of Baleshwar Prasad Yadav, resident of Ward No-10,village- Patroul, P.O.-Konibar, P.S.-Narhat, Dist.-Nawada, Bihar, Pin Code-805122.
 59. Ravi Ranjan, son of Suman Kumar Jha, resident of at, P.O. and P.S.-Bangaon ward no 06, Saharsa, Bihar, Pin Code- 852212.
 60. Rahul Chaudhari, son of Ram Khelawan, rresident of Village- Trilokpur, P.O. and P.S.- Dhammour, Sultanpur U.P., Pin Code- 227408.
 61. Shailesh Kumar Pandey, son of Rajeshwar Pandey, resident of village-Pandauli, P.O.- Dumaria, P.S.- Sahtwar Ballia U.P. Pin Code-277211
 62. Deepak Kumar, son of Ramdev Sah, resident of village-Balha Dih, P.O.- Gadhiya, P.S.- Bangaon, Saharsa Bihar Pin Code- 852201.
 63. Chandra Kishor, son of Maheshwari Yadav, resident of village- Sarahi ward no. 03, P.O.- Bengha, P.S. -Saharsa, Block -Kahra, Saharsa, Bihar, Pin Code- 852201.
 64. Aditya Kumar Barnwal, son of Rajendra Prasad, Barnwal resident of village-Ballia, P.O.- Krishnapali Siwan, Bihar, Pin Code-841234.
 65. Kamaljeet, son of Anil Kumar, rresident of village- Bhandajor, P.O.- Koshi, P.S.- Roh, Nawada,Bihar, Pin Code- 805107.
 66. Prabhakar Yadav, son of Sri Yadav, resident of village- Karajahan, P.O.- Lar road P.S.- Mail, Deoria, U.P. Pin Code- 274505.
 67. Dilip Kumar Mishra, son of Shiv Shanker Mishra, resident of village-Surtapur, P.O.- Chahaniya, P.S.-Balua Chandauli, U.P.- Pin Code- 232109.
 68. Amrit Lal Tiwari, son of Radhe Shyam Tiwari, resident of village- Darawan, P.O.- Darawan, P.S.- Ramgarh, Dist-Kaimur Bhabhua, Bihar, Pin Code- 821110.
 69. Shekhar Kumar Choudhary, son of Arun Choudhary, resident of village-Arya tola Sabour, P.O and P.S -Sabour Dist -Bhaglpur, Bihar PIN Code - 813210.
 70. Kamal Kumar Mahto, son of Binod Kumar Mahto, resident of village- Moh-Laxmi Sagar Vidyapati chouk middle school, P.O.- Laxmi Sagar, Darbhanga, Bihar, Pin Code- 846009.
 71. Raja, son of Umesh Kumar, resident of village- Fatehpur, P.O.- Chakmaruf, Vaishali, Bihar, Pin Code- 844118.
 72. Amit Kumar, son of Virendra Prasad, resident of village and P.O. - Nadaon P.S. Buxar Dist- Buxar, Pin Code 802103.
 73. Durgesh Kumar Pathak, son of Narendra Kumar Pathak, resident of village -Chini mill, P.o- Gajadhar Ganj P.S- Buxar Dist-Buxar Pin Code- 802103.
 74. Vikas Kumar, son of Narendra lal, resident of village and P.O- Nadaon, P.S- Buxar Dist.-Buxar, PIN code 802103.



75. Ramayan Kumar Ranjan, son of Brij Bihari Ram, resident of village - pragati nagar sipara, P.O.- Dhelwan, P.S.-Beur, Dist.-Patna, Pin code 800020.
76. Vivekanand Kumar, son of Mithlesh Kumar Singh, resident of village and P.O- kena, P.S- Muffsil, District-Nawada, Bihar, Pin code- 805123.
77. Pankaj Kumar, son of Rabindra Trivedi, resident of village-Anumandal chauraha Masaurhi, P.O. and P.S.- masaurhi, District-Patna, Pin code - 804452.
78. Kundan Kumar Pandey, son of Ashok Kumar Pandey, resident of village and P.O-kahuara, P.S.-Nardiganj, District-Nawada, Bihar, Pin code -805109.
79. Sandeep Ranjan @ Sandeep Kumar, son of Sanjay Kumar, resident of village-Dedaur, P.O.-Akauna bazar, P.S.-Mufassil, Nawada, Bihar, Pin code 805123.
80. Kumar Saurabh, son of Kuldip Narayan Kaladhar, resident of village moh-vip colony P.O. and P.S. -Nawada District-Nawada, Bihar, pin code 805110
81. Akhilesh Prasad, son of Wakil Prasad, resident of new defence colony Hanuman nagar, P.O-Chandmari, Danapur Cantt, District-Patna, Bihar Pin Code-801503.
82. Ravi Kant, son of Nisha Kant, Resident of Village- kumbhi P.O.-Samay, P.S.-Warisaliganj, Dist.-Nawada Pin Code-805104.
83. Sandeep Kumar Yadav, son of Naval Kishor Yadav, resident of village-narala, P.O- Haldirampur, Dist.- Ballia U.P., Pin code-221715.
84. Devnath Ram, son of Bibhuti Ram, resident of village and P.O.- Chandadih P.S.- Ubhao, Dist-Ballia, Uttar Pradesh, Pin code 221715.
85. Ranvijay Kumar Singh @ Ranvijay Singh, Son of Suresh Prasad Singh, resident of village and P.O.-Manjhauli, P.S.-Salimpur, District-Patna, Bihar, Pin Code-803202.
86. Md. Amanullah Ansari, Son of Rashid Ansari, resident of village-Quaziyahi, P.O.-Benta, P.S.-Khajauli, District-Madhubani, Bihar, Pin Code-847228.
87. Kundan Kumar, Son of Lav Kumar, resident of village-Moriyawan, P.O.-Datiyana, P.S.-Bikram, District-Patna, Pin Code-801104.
88. Krishna Kumar, Son of Pravesh Poddar, resident of Ward No.25, Bakhri Nagar Parishad, P.O. and P.S.- Bakhri, District-Begusarai.

... .. Petitioner/s

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The Director, Secondary Education, Education Department, Govt. of Bihar, Patna.



5. The Bihar School Examination Board, Patna through its Chairman.

... .. Respondent/s

with
Civil Writ Jurisdiction Case No. 9912 of 2025

1. Amit Kumar Singh son of Kapil Deo Singh, resident of village-Dabariya, P.O.-Dabarriya, P.S.-Dhanapur, District-Chandauli, Uttar Pradesh, Pin Code-232105.
2. Shilpy Rani, D/o Prakash Choudhary, resident of Naya Tola Ghera Dabur Gali, Kumhrar, P.O.-Bahadurpur Housing Colony, P.S.-Agamkuan, District-Patna, Bihar, Pin Code-800026.
3. Simpy Kumari, D/o Manoj Singh, resident of village-Piyaria, P.O.-Alawalpur, P.S.-Gaurichak, District-Patna, Bihar.
4. Kumar Kunal, C/o Ram Kumar Sharma, resident of village-Baulipar, P.O.-Sohsarai, P.S.-Sohsarai, District-Nalanda, Bihar, Pin Code-803118.
5. Sujeet Kumar, Son of Shankar Dutt Pathak, resident of village-Pansuhi, P.O.-Sihi, P.S.-Dulhin Bazar, District-Ranchi, Jharkhand, Pin Code-801102.
6. Rajesh Kumar, Son of Rameshwar Poddar, resident of village-Mahavir Nagar, P.O.-Beur, P.S.-Beur, District-Patna, Bihar, Pin Code-800002.
7. Smit Kashyap, son of Bimal Kishor Jha, resident of village-Golma, P.O.-Golma, P.S.-Sour Bazar, District-Saharsa, Bihar, Pin Code-852107.
8. Amit Pandey, son of Om Shankar Pandey, resident of village-Bhimpura, P.O.-Bhimpura, P.S.-Bhimpura, District-Ballia, Uttar Pradesh, Pin Code-221716.
9. Ashutosh Anand, son of Narendra Prasad Singh, resident of village-Mudheri, P.O.-Rataitha, P.S.-Haweli Kharegpur, District-Munger, Bihar, Pin Code-811213.
10. Niharika Neha, wife of Saurabh Anand, resident of Rajvanshi Nagar, P.O. and P.S.-Shastri Nagar, District-Patna, Bihar, Pin Code-800023.
11. Seema Kumari, wife of Pranay Kumar, resident of Ashok Nagar Kankarbagh, P.O. and P.S.-Kankarbagh, District-Patna, Bihar, Pin Code-800020.
12. Jayanti Gupta, wife of H.P. Gupta, resident of Bus Body Road Koiriya Tola, Raxaul, P.O. and P.S.-Raxaul, District-East Champaran, Bihar, Pin Code-845305.
13. Md. Neshat Anjum, son of Ash Mohammad Ansari, resident of village-Sikarahta Khurd, P.O.-Sikrahata Kala, P.S.-Sikrahata, District-Bhojpur, Bihar, Pin Code-802222.
14. Anshu Kumari, son of Ram Kumar Sharma, resident of village-Jamuawan, P.O.-Jamuawan, P.S.-Daudnagar, District-Aurangabad, Bihar, Pin Code-824143.
15. Priti Kumari, wife of Shyam Kishor Singh, resident of village and P.O.-Giridhapatti, P.S.-Chhatapur, District-Supaul, Bihar, Pin Code-852137.



16. Manish Kumar, son of Mithesh Kumar Verma, resident of Basera C/22 Krishi Nagar, P.O.-Ashiyana Nagar, P.S.-Shastri nagar, District-Patna, Bihar, Pin Code-800025.
17. Anup Kumar, son of Ram Prakash, resident of Bhatta Road, Panchawati Nagar, P.O.-Danapur Cantt, P.S.-Danapur, District-Patna, Bihar, Pin Code-801503.
18. Arshi Azmi, wife of Iftekhharul Haque Iffi, resident of Lakhminia Pachim Tola Ward No.16, P.O.-Balua, P.S.-Balua, District-Begusarai, Bihar, Pin Code-851211.
19. Sweta Kumari, wife of Amit Kumar, resident of Ashok Nagar, Kankarbagh, P.O.-Lohia Nagar, P.S.-Kankarbagh, District-Patna, Bihar, Pin Code-800020.
20. Ram Milan Singh, son of Darshan Prasad Singh, resident of village-Ramoul, P.O.-Bandhar, P.S.-Hathouri, District-Samastipur, Bihar, Pin Code-848117.
21. Shiv Chandra Bharti, son of Babu Lal Singh, resident of village-Meghpur, P.O.-Singhara, P.S.-Mahua, District-Vaishali, Pin code-844126.
22. Awadhesh Kumar Singh, son of Ayodhya Singh, resident of village-Pakhanpur, P.O. and P.S.-Ahiraula, District- Azamgarh, Uttar Pradesh, Pin Code-223221.
23. Simant Kumar Singh @ Simant Singh son of Arun Kumar, Singh, resident of village-GS Bangra, Ward No.03, P.O.-GS Bangra, P.S.-Jalalpur, District-Saran, Bihar, Pin Code-841412.
24. Rishikesh Pandey, son of Janmejaya Pandey, resident of village-Russi, P.O.-Russi, P.S.-Jalalpur, District-Saran, Bihar, Pin Code-841205.
25. Smita Kumari, daughter of Shivchandra Singh, resident of village-Garudeo Tola, Ward No.2, P.O. and P.S.-Mokama, District-Patna, Bihar, Pin Code-803302.
26. Sazia Akhtar, daughter of Md. Akhtar Adil Gilani, resident of Alamganj, Agarwal Tola, Gulzarbagh, P.O.-Gulzarbagh, P.S.-Alamganj, District-Patna, Bihar, Pin Code-800007.
27. Ruby Kumari, wife of Vikram Kumar, resident of Goriya toli, station road, P.O.-GPO, P.S.-Kotwali, District-Patna, Bihar,
28. Saba Afrin, wife of Mohammad Farhan, resident of Shahpur, P.O.-Khodai Bagh, P.S.-Saran, District-Patna, Bihar, Pin Code-841415.
29. Rohit Kumar, son of Parmatma Nand Singh, resident of Chakki, Mathura Dera, P.O.-Chakki Mathura Dera, P.S.-Chakki, District-Buxar, Bihar, Pin Code-802120.
30. Priti Kumari, wife of Vimlesh Kumar, resident of village and P.O.-Singrahiya, P.S.-Sahiyara, District-Sitamarhi, Bihar, Pin Code-843317.
31. Neha, wife of Gunjan Kumar, resident of Mithila Colony, Nasiriganj Digha, P.O.-Bataganj, P.S.-Danapur, District-Patna, Bihar, Pin Code-800012.
32. Juhi Kumari, daughter of Ashok Kumar Singh, resident of Ward-8, P.O.-Mokama, P.S.-Mokama, District-Patna, Bihar, Pin Code-803302.
33. Shabnam Kumari, wife of Nathuni Mahto, resident of Balughat, P.O.-Mahendru, P.S.-Mahendru, District-Patna, Bihar, Pin Code-800006.



34. Illa Sinha, wife of Pankaj Kumar Verma, resident of Postal Park, P.O.-G.P.O., P.S.-Kankarbagh, District-Patna, Bihar, Pin Code-800001.
35. Chanda Kumari, wife of Santosh Kumar Jha, resident of Ward No.10, P.O.-Rudauli, P.S.-Bachwara, District-Begusarai, Bihar.
36. Bijendra Kumar Singh, son of Ramavtar Yadav, resident of village-Faguiya, P.O.-Khagawal, P.S.-Chandauli, District-Chandauli, Uttar Pradesh, Pin Code-232104.
37. Manisha Kumari, wife of Satya Prakash, resident of Gaurigawan, P.O.-Babhangawan, P.S.-Parsa, District-Saran, Bihar, Pin Code-841219.
38. Akanksha Sachan, D/o Ram Narayan, resident of Veerangana Nagar, Pichhor Jhansi, P.O.-Budhauri Chowk, P.S.-Pichhor, District-Jhansi Uttar Pradesh, Pin Code-284128.
39. Vidya Bharti, care of Sammi Kumar, resident of Budhauri Chowk, P.O.-Budhauri Chowk, P.S.-Sheikhpura, District-Sheikhpura, Bihar, Pin Code-811105.
40. Ranjeeta Sinha, daughter of Vijay Kumar Sinha, resident of village and P.O. and P.S.-Bheria, District-Nalanda, Bihar, Pin Code-803113.
41. Kuldeep Kumar, son of Jeet Lal, resident of Dahiyawan Bazar, P.O.-Dahiyawan Bazar, P.S.-Holagarh, District-Prayagraj Uttar Pradesh, Pin Code-212503.
42. Prashant Kumar Singh, son of Ram Kumar Singh, resident of village-Bigah, P.O.-Bhujani, P.S.-Ubhanaw, District-Ballia Uttar Pradesh, Pin Code-221716.
43. Dinbandhu Yadav, son of Bansidhar Yadav, resident of village-Nagawagai, P.O.-Akhtiyarpur, P.S.-Chitbaragaon, District- Ballia Uttar Pradesh, Pin Code-221713.
44. Swati Kumari, daughter of Ishwar Choudhary, resident of village and P.O.-Nirmali, P.S.-pipra, District-Supaul, Bihar, Pin Code-852131.
45. Ranjeet Kumar, son of Ramchandra Choudhary, resident of village-Lakshmipur, P.O.-Murlichandwara, P.S.-Udakishunganj, District-Madhepura, Bihar, Pin Code-852220.
46. Krishna Kumar Tiwari, son of Sukhram Tiwari, resident of village-Asawar, P.O.-Asawar, P.S.-Karimuddinpur, District-Ghazipur Uttar Pradesh, Pin Code-233225.
47. Chandan Kumar Singh, son of Birendra Singh, resident of village-Indira Nagar, P.O.-Chitbaragaon, P.S.-Chitbaragaon, District-Ballia, Uttar Pradesh, Pin Code-221713.
48. Amit Ranjan Ojha, son of Indu Bhushan Ojha, resident of Ara, P.O.-Ara, P.S.-Nawada, District-Bhojpur, Bihar, Pin Code-802301.
49. Prakash Kumar Mishra @ Prakash son of Raj Kumar Mishra, resident of village-Pachadhi, P.O.-Gurmaha, P.S.-Pandaul, District-Madhubani, Bihar, Pin Code-847231.
50. Pankaj Kumar, son of Jainath Bhagat, resident of Krishna Nagar, P.O.-Saharsa, P.S.-Sahar, District-Saharsa, Bihar, Pin Code-852201.
51. Nilabh Kumar Singh @ Nilabh Singh son of Umesh Prasad Singh, resident



of Simari East, P.O.-Rajnagar, P.S.-Rajnagar, District-Madhubani, Bihar, Pin Code-847235.

52. Tarun Kumar, son of Punit Lal Mahto, resident of village-Basauna, P.O.-Bhuswar, P.S.-Bibhutipur, District-Samastipur, Bihar, Pin Code-848220.
53. Onkar Kumar, son of Indradeo Kumar, resident of Om Brothers offset, Opposite Sapna Apartment, Naya Tola, P.O.-Bankipur, P.S.-Kadamkuan, District-Patna, Bihar, Pin Code-800004.
54. Yogesh Kumar, son of Abadh Kishore Prasad, resident of village and P.O.-Uttarnawan, P.S.-Rahui, District-Nalanda, Bihar, Pin Code-803119.
55. Poonam Kumari, wife of Abhishek Anand, resident of mohalla-Mitra Mandal Colony, Ward No.11, P.O.-Anisabad, P.S.-Phulwari, District-Patna, Bihar, Pin Code-800002.
56. Nitish Kumar, son of Surendra Singh, resident of village and P.O.-Manjhauli, P.S.-Salimpur, District-Patna, Bihar, Pin Code-803202.
57. Shyam Nath Singh, son of Baban Prasad Singh, resident of Jai Maa Santoshi Path, Gali No.11C, Ward No.5, Gaurkshini, P.O. and P.S.-Sasaram, District-Rohtas, Bihar-821115.
58. Ragini Kumari, Wife of Shailendra Kumar Chaudhary, resident of village-Chahuta, Dhamaul, P.O.-Kamtaul, P.S.-Bisfi, District-Madhubani, Bihar, Pin Code-847304.

... .. Petitioner/s

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The Director, Secondary Education, Education Department, Govt. of Bihar, Patna.
5. The Bihar School Examination Board, Patna through its Chairman.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 10136 of 2025

Pintu Kumar Singh Son of Rang Bahadur Singh, Resident of village- Lahuara, Police Station - Karaghar, District- Rohtas at present posted as Graduate Trained Exclusive Teacher in Middle School, Aamgachhi, Block- Jokihat, District- Araria.

... .. Petitioner/s

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of



Education, Government of Bihar, Patna.

2. The Additional Chief Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Education Officer, Araria, District- Araria.
5. The District Education Officer, Patna, District- Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 11985 of 2025

1. Deepak Kumar Yadav Son of Gama Yadav, Resident of Village- Takarsan, Police Station- Bansdih Road, District- Ballia (Uttar Pradesh) Pin Code- 277001
2. Vipin Kumar Yadav Son of Shiv Pujan Singh Yadav, Resident of Village- Katghara, P.O.- Katghara, Police Station- Shadiyabad, District- Ghazipur (Uttar Pradesh) Pin Code- 233311.
3. Suneel Kumar, Son of Laxmi Prasad, Resident of Village- Dando, P.O.- Beera, Police Station- Kamasin, District- Banda (Uttar Pradesh) Pin Code- 210125.
4. Nitesh Kumar Upadhyay, Son of Niraj Upadhyay, Resident of Village- Sukhpura, P.O.- Sukhpura, Police Station- Sukhpura District- Ballia (Uttar Pradesh) Pin Code- 277304.
5. Sunil Yadav Son of Ram Briksha Yadav, Resident of Village- Katihari Buzurg , P.O.- Katihari Buzurg, Police Station- Ghosi, District- Mau (Uttar Pradesh) Pin Code- 275301.
6. Shatrughan Lal Yadav Son of Chandrika Yadav, Resident of Village- Bakuchi Dandi Dih, P.O.- Ardauna, Police Station- Haldharpur, District- Mau (Uttar Pradesh) Pin Code- 121705.
7. Gautamratna Son of Ramshabda, Resident of Village- Hardhauli, P.O.- Naibazar, Police Station- Doharighat, District- Mau (Uttar Pradesh) Pin Code- 275303.
8. Raju Maurya Son of Chandarma Maurya, Resident of Village- Gahana, P.O.- Gahana, Police Station- Haldharpur, District- Mau (Uttar Pradesh) Pin Code- 121705.
9. Sarvesh Kumar Yadav Son of Ram Kumar Yadav, Resident of Village- Chitrawal, P.O.- Mundiyyar, Police Station- Phoolpur, District- Azamgarh (Uttar Pradesh) Pin Code- 276304.
10. Abhay Kumar Son of Dashrath Paswan, Resident of Village- Barara, P.O.- Barara, Police Station- Noorsarai, District- Nalanda (Bihar) Pin Code- 803118.
11. Abhishek Kumar, Son of Ram Dev Tiwari, Resident of Village- Gaura Baramau, P.O.-Gauriya Lohariya, Police Station- Baldiray, District- Sultanpur (Uttar Pradesh) Pin Code- 227806.



12. Banti Singh Son of Narendra Singh, Resident of Village- Khata, P.O.- Papsara, Police Station- Rajabpur, District- Amroha (Uttar pradesh) Pin Code- 244221.
13. Manish Gupta, Son of Shrinarayan Gupta, Resident of Village- 89, Chachayan, Police Station- Nagra, District- Ballia (Uttar pradesh) Pin Code- 221711.
14. Bhanu Pratap Singh, Son of Syamnarayan Singh, Resident of Village- Mahari, P.O.- Mahari, Police Station-Bhimpura, District- Ballia (Uttar Pradesh) Pin Code- 221716.
15. Abhishek Pandey Son of Janardan Pandey, Resident of Village- Barnag Basantpur, P.O.-Mahari, Police Station-Bhimpura, District- Ballia (Uttar pradesh) Pin Code- 221716.
16. Aasheesh Kumar Gupta Son of Ramesh Prasad, Resident of Village- Chitbaragaon, P.O.- Chitbaragaon, Police Station-Chitbaragaon, District- Ballia (Uttar Pradesh) Pin Code- 221713.
17. Jitendra Kumar, Son of Bhyia Lal Maurya, Resident of Village- Bhyia Lal Maurya 0 Haider Canal Para Road Purvideen Kheda, P.O.-Rajajipuram, District- Lucknow (Uttar Pradesh) Pin Code- 226017.
18. Ravi Kant Son of Harishchandra, Resident of Village- Vijaimau Sangramgarh, District- Pratapgarh (Uttar Pradesh) Pin Code- 230141.
19. Amit Kumar Yadav Son of Mahesh Kumar Yadav, Resident of Village- Gosrapur, P.O.- Koluahagana, District- Unnao (Uttar Pradesh) Pin Code- 209801.
20. Suneel Kumar Pal Son of Prabhu Nath Pal, Resident of Village- Haripur, P.O.- Barsathi, Police Station- Barsathi, District- Jaunpur, (Uttar Pradesh) Pin Code- 222162.
21. Abhishek Kumar Singh Son of Ramwendra Kumar Singh, Resident of Village- Nagra, P.O.- Nagra, District- Ballia (Uttar Pradesh) Pin Code- 221711.
22. Akhilesh Kumar Tiwari, Son of Umashankar Tiwari Resident of Village- Husenabad, P.O.- Husenabad, Police Station-Bansdih, District- Ballia (Uttar Pradesh) Pin Code- 277219.
23. Rajesh Kumar Son of Ravindra Sharma, Resident of Village- Onour, P.O.- Jera Teh Meja, District- Prayagraj (Uttar Pradesh) Pin Code- 212303.
24. Uday Pratap Yadav Son of Devendra Yadav, Resident of Village- Sikariya, P.O.- Bhimpura, District- Ballia (Uttar Pradesh) Pin Code- 221716.
25. Shivchand Kushawaha Son of Satyanarayan Maurya, Resident of Village- Bhagatapur, P.O.- Harahua, District- Varanasi (Uttar Pradesh) Pin Code- 221105.
26. Diksha Rai Daughter of Harendra Rai, Resident of Village- Kerma, P.O.- Kerma, Police Station-Mubarakpur, District- Azamgarh (Uttar pradesh) Pin Code- 276406.
27. Manoj Kumar Dubey, Son of Kashinath Dubey, Resident of Village- Pakari Mishrain, P.O.- Pokharani Thana Nagar, District- Basti (Uttar Pradesh) Pin Code- 272302.



28. Neeraj Kumar Son of Pita Ram Badan Ram, Resident of Village- Chaujakhas, P.O.- Chaujakhas, District- Ghazipur (Uttar Pradesh) Pin Code- 275203.
29. Chandesh Kumar Singh Son of Subhash chand Singh, Resident of Village- Sikiya, P.O.- Isar Pitha Patti, Police Station- Sikandarpur District- Ballia (Uttar pradesh) Pin Code- 221717.
30. Anil Kumar Son of Ramakant Yadav, Resident of Village- Kashihari, P.O.- Daraili Mathiya, Police Station-Darauli, District- Siwan (Bihar) Pin Code- 841235.
31. Sandeep Mishra Son of Om Prakash Mishra, Resident of Village- Baherwa, P.O.- Mithwal Bajar, Police Station-Bansi, District- Siddharth Nagar (Uttar Pradesh) Pin Code- 272153.
32. Surya Prakash Sharma Son of Vijay Bahadur Sharma, Resident of Village- Reyav, P.O.- Muhammadabad Sipah Dohrighat mau, District- Mau (Uttar Pradesh) Pin Code- 275303.
33. Sonu Kumar Sharma Son of Heeralal Sharma, Resident of Village- Narhi, P.O.- Narhi, Police Station- Nagra, District- Ballia (Uttar Pradesh) Pin Code- 221711.
34. Vinay Kumar Singh Son of Om Prakash Yadav, Resident of Village- Durgapar, P.O.- Sikara, Police Station-Sikara, District- Jaunpur (Uttar Pradesh) Pin Code- 222131.
35. Satish Kumar Yadav Son of Suresh Yadav, Resident of Village- Khaira Nisfi Nababganj, P.O.- Khanwar, Police Station-Nagara, District- Ballia (Uttar Pradesh) Pin Code- 221711.
36. Manvendra Pratap Singh Son of Chitra Sen Singh, Resident of Village- Kharagpur, P.O.- Khansara, District- Sultanpur (Uttar Pradesh) Pin Code- 228132.
37. Krishna Kant, Son of Pashupati Nath Pandey, Resident of Village- Sabaya Uttar Tola , P.O.- Siswa Bazar, Police Station-Kothibhar, District- Maharajganj (Uttar Pradesh) Pin Code- 273163.
38. Vimal Kumar Patel Son of Vishva Bhawan Patel, Resident of Village- Patrengawa, P.O.- Patrengawa BLOCK- Mithaira Bazar District- Maharajganj (Uttar Pradesh) Pin Code- 273207.
39. Amit Kumar Son of Chandra Bhushan Prasad Sing, Resident of Village- Lohiya Nagar, Ward No. 09 District- Supaul (Bihar) Pin Code- 852131.
40. Manoj Ram Son of Lallan Ram, Resident of Village- Shriganj, P.O.- Nandganj, Police Station-Nandganj, District- Ghazipur (Uttar Pradesh) Pin Code- 233302.
41. Santosh Kumar Kewat, Son of Ram Narayan Kewat, Resident of Village - Baharar, P.O.- Mehdaur, District- Ghazipur (Uttar Pradesh) Pin Code- 233230.
42. Priya Ranjan Son of Umesh Kumar Mishra, Resident of Village- Rupow, P.O.- Rupow, Police Station-Rupow, District- Nawada (Bihar) Pin Code- 805107.
43. Vinay Kumar Verma Son of Suryadev Prasad Verma, Resident of Village- Chit Bara Gaon, Ward No- 06 P.O.- Chit Bara Gaon, Police Station-Chit



Bara Gaon, District- Ballia (Uttar Pradesh) Pin Code- 221713.

44. Bipin Kumar Mandal Son of Dilip Mandal, Resident of Village- Sabaijora, P.O.- Chinadhab, Police Station- Godda, District- Godda (Jharkhand) Pin Code- 814156.
45. Nagendra Pal Son of Jagdish Pal, Resident of Village- Bhimpura No. 1 P.O.- Bhimpura No 1, District- Ballia (Uttar Pradesh) Pin Code- 221716.
46. Abhinav Kumar Gupta Son of Vijay Shankar Gupta, Resident of Village- Sukhpura, P.O.- Sukhpura, District- Ballia (Uttar Pradesh) Pin Code- 277304.
47. Aditya Mani Tiwari, Son of Sachchidanand Tiwari, Resident of Village- Oberi Dev, P.O.- Tikampar, District- Deoria (Uttar Pradesh) Pin Code- 274702.
48. Shashikant Vishwakarma Son of Yogendra Chandra Vishwakarma Resident of Village- House No-T/2/57, Education Colony Vivek Nagar District- Sultanpur (Uttar Pradesh) Pin Code- 228001.
49. Guddu Kumar Son of Rajendra Mandal, Resident of Village- Kishanpur, P.O.- Fatahpur, Police Station-Akbarnagar, Block- Sultanganj, District- Bhagalpur (Bihar) Pin code- 812004.
50. Vijay Kumar Singh, Son of Ram Kumar Singh, Resident of Village- Chhaper, P.O.- Chhaper, Police Station-Chanda, District- Sultanpur (Uttar Pradesh) Pin Code- 222303.
51. Anil Kumar Son of Ramavadh Yadav, Resident of Village- Kajipur, P.O.- Sogai, Police Station- Saidraja, District- Chandauli (Uttar Pradesh), Pin Code- 232110.
52. Upendra Kumar Sinha Son of Birendra Prasad Sinha, Resident of Village- Sinha Near Munshi Ji Kebin, Shyam Nagar, Jehanabad District- Jehanabad (Bihar) Pin Code- 804408.
53. Chandan Kumar Gupta Son of Babban Prasad Gupta, Resident of Village- Gabhirar, P.O.- Gabhirar, District- Siwan (Bihar) Pin Code- 841509.
54. Pawan Kumar Pandey Son of Kameshwar Pandey, Resident of Village- Sangaraon (Mangaraon), P.O.- Sangaraon (Mangaraon), Police Station- Rajpur, District- Buxar (Bihar) Pin Code- 802122.
55. Sonu Singh Son of Virendra Singh, Resident of Village- Harnatar Dayalpur, P.O.- Baghuri, Police Station- Sikandarpur, District- Ballia (Uttar pradesh) Pin Code- 221717.
56. Yugesh Kumar Pathak, Son of Maksudan Pathak, Resident of Village- Rukundipur, P.O.- Nonahara, Police Station-Nonahara, District- Ghazipur (Uttar pradesh) Pin Code- 233303.
57. Md Sanaullah Son of Md Wazair, Resident of Village- Nazirpur, Ward No. 06 P.O.- Nazirpur, Ward No. 06 Police Station-Rahika, District- Madhubani (Bihar) Pin Code- 847215.
58. Arvind Singh Son of Ram Milan Singh, Resident of Village- Sultanipur, P.O.- Jam Block Rasra, District- Ballia (Uttar Pradesh) Pin Code- 221712.
59. Sunil Kumar Singh Son of Ashok Singh, Resident of Village- Alekh Tola, P.O.- Gariba Tola, Police Station-Revilganj, District- Saran (Bihar) Pin



Code- 841312.

60. Sanjeev Kumar Singh Son of Gajendra Singh, Resident of Village- Barwan Bujurg, P.O.- Barwan Khurd, Police Station- Daudpur, District- Saran (Bihar) Pin Code- 841205.
61. Md. Shahid Ansari, Son of Md. Gulzar Ahmad Ansari, Resident of Village- Neyamatpur, P.O.- Patharkatti, Police Station-Mahkar, District- Gaya (Bihar) Pin Code- 823311.
62. Pranav Kumar Son of Bidya Bhusan Prasad, Resident of Village- Shivpur Tikiya Toli Near Dhiru Kirana, P.O.- Mahendru, District- Patna (Bihar) Pin Code- 800006.
63. Jeevan Singh Son of Babban Singh, Resident of Village-Rajpur, P.O.- Hethua Rajpur, District- Buxar (Bihar) Pin Code- 802122.
64. Anit Kumar Yadav Son of Lalji Singh Yadav, Resident of Village- Sarayamanikraj, P.O.- Guraini, Police Station- Shadiyabad, District- Ghazipur (Uttar Pradesh) Pin Code- 275205.
65. Chandra Prakash Son of Raghvendra, Resident of Village- Aurandh, P.O.- Aurandh, Police Station- Bichhawan, District- Mainpuri (Uttar Pradesh) Pin Code- 205267.
66. Rajesh Verma Son of Vikrama Prasad, Resident of Village- Takarsan, P.O.- Takarsan, Police Station- Bansdeeh Road, District- Ballia (Uttar Pradesh) Pin Code- 277001.
67. Km Nitu Yadav Daughter of Akhilesh Yadav, Resident of Village- Shah Muhammadpur, P.O.- Chandravar, Police Station- Rasra, District- Ballia (Uttar Pradesh) Pin Code- 221712.
68. Anurag Verma Son of Kashi Ram Verma, Resident of Village- Kandrapur, P.O.- Thanhakhas Harraiya Basti, Police Station- Packoliya, District- Basti (Uttar Pradesh) Pin Code- 272155.
69. Kumar Pawan Son of Kumar Vinay Prasad, Resident of Village- Mahammadpur, P.O.- Karisath, Police Station- Udwantnagar, District- Bhojpur (Bihar) Pin Code- 802157.
70. Rajeev Kumar Son of Abhinandan Prasad Yadav, Resident of Village- Itahari, P.O.- Gahumani, Police Station- Singheshwar, District- Madhepura, (Bihar) Pin Code- 852128.
71. Vipin Chand Ranjan Son of Kishundev Prasad, Resident of Village- Gahila, P.O.- Satraon, Police Station- Mail Block Bhagalpur, District- Deoria (Uttar Pradesh) Pin Code- 274604.
72. Pravind Kumar Son of Prabhulal Gaud, Resident of Village- Padari, P.O.- Padari Hata, Police Station- Kushinagar, District- Kushinagar (Uttar Pradesh) Pin Code- 274207.
73. Vijay Kumar, Son of Ravindra Yadav, Resident of Village- Durjepur, P.O.- Paligarh, Police Station- Ranipur, District- Mau (Uttar Pradesh) Pin Code- 276403
74. Veer Bahadur Yadav Son of Shambhu Nath Yadav, Resident of Village- Rajapur Kalan, P.O.- Rajapur, Police Station- Katayan, District- Ghazipur (Uttar Pradesh) Pin Code- 233230.



75. Gopal Pandey Son of Raghu Nath Pandey, Resident of Village- Lodhas, P.O.- Nihalpur, Police Station- Itarahi, District- Buxar (Bihar) Pin Code- 802117.
76. Ramsewak Mishra Son of Devendra Mishra, Resident of Village- Nathpur Bhowla, P.O.- Deorhi, Police Station- Ruapoli, District- Buxar (Bihar) Pin Code- 853204.
77. Vikas Kumar Son of Surendra Prasad, Resident of Buddhuchak, P.O.- Fatuha, Police Station- Fatuha, District- Patna (Bihar) Pin Code- 803201.
78. Abhishek Kumar Mishra Son of Harishankar Mishra, Resident of Samsuddinpur, P.O.- Sisand Kalan, Police Station- Ubhawan, District- Ballia (Uttar Pradesh) Pin Code- 221718.
79. Peeyush Kumar, Son of Kumar Anand Mohan, Resident of Dharaut, P.O.- Dharaut, Police Station- Makhdumpur, District- Jehanabad (Bihar) Pin Code- 804405.
80. Pintu Kumar Son of Mahendra Narayan Sharma, Resident of Murliganj, P.O.- Murliganj, Police Station- Murliganj, District- Madhepura (Bihar) Pin Code- 852122.
81. Shankar Kumar Son of Harinandan Mehta, Resident of Choushar, P.O.- Maheshwa, Police Station- Singheshwar, District- Madhepura (Bihar) Pin Code- 852128.
82. Babulal Chaurasiya Son of Lalata Prasad Chaurasiya, Resident of Gauri, P.O.- Gauri, Police Station- Khanpur, District- Ghazipur (Uttar Pradesh) Pin Code- 233223
83. Abhishek Kumar Son of Mahesh Prasad, Resident of Dhamauli Bigha, P.O.- Wena, Police Station- wena, District- Nalanda (Bihar) Pin Code- 803110.
84. Awanish Kumar Mishra Son of Narada Muni Mishra, Resident of Bharouli, P.O.- Payasi, Police Station- Bhatani, District- Deoria (Uttar Pradesh) Pin Code- 274506.
85. Krishna Kumar Tripathi Son of Kamladutta, Resident of Village- Ajgara, P.O.- Naikapar, Police Station- Dubauliya, District- Basti (Uttar Pradesh) Pin Code- 272131.
86. Ram Chandra Yadav Son of Ram Ujagir Yadav, Resident of Village- Manjhariya, P.O.- Dailapur, Police Station- Kaptanganj, District- Basti (Uttar Pradesh) Pin Code- 272131.
87. Deepak Kumar Son of Brajmohan Singh, Resident of Village- Bikrampur, P.O.- Bikrampur, Police Station- Cheriya, District- Begusarai (Bihar) Pin Code- 851132.
88. Avinash Kumar Son of Sahdeo Prasad, Resident of Village- Dariyapur, P.O.- Kachhiyawan, Police Station- Nagarnausa, District- Nalanda (Bihar) Pin Code- 801302.
89. Akhilesh Kumar Yadav Son of Ram Lal Yadav, Resident of Village- Khaiti, P.O.- Chand, Police Station- Chand, District- Kaimur (Bihar) Pin Code- 821106.
90. Bipin Kumar Yadav Son of Binodi Hazari, Resident of Village- Sarotiya, P.O.- Godda, Police Station- Godda, District- Godda (Jharkhand) Pin Code- 814133.



91. Prabhakar Bharti, Son of Sanchoo Ram, Resident of Village- Bhikhamour, P.O.- Chiraiyakot, Police Station- Chiraiyakot, District- Mau (Uttar Pradesh) Pin Code- 276129.
92. Subhash Singh Yadav Son of Ram Roop Yadav, Resident of Village- Sikariya, P.O.- Bhimpur No.1, Police Station- Ballia, District- Ballia (Uttar Pradesh) Pin Code- 221716.
93. Praveen Singh Son of Dharmendra Pratap Singh, Resident of Village- Semara, P.O.- Sahson, Police Station- Prayagraj, District- Prayagraj (Uttar Pradesh) Pin Code- 221507.
94. Anuj Kumar Singh Son of Raj Kishor Singh, Resident of Village- Nuwan, P.O.- Alawalpur Afgan, Police Station- Baresar, District- Ghazipur (Uttar Pradesh) Pin Code- 233222.
95. Sujeet Kumar, Son of Ambika Prasad, Resident of Village- Ramgarhwa, P.O.- Dulhapur Bankat, Police Station- Dhanepur, District- Gonda (Uttar Pradesh) Pin Code- 271602.
96. Ram Pratap Yadav, Son of Hari Narayan Yadav, Resident of Village- Husanabad, P.O.- Zahoorabad, Police Station- Baresar, District- Ghazipur (Uttar Pradesh) Pin Code- 233222.
97. Binod Kumar Son of Rajendra Prasad Mehta, Resident of Village- Main Road Near Bridge Nawada, P.O.- Nawada, Police Station- Nawada, District- Nawada (Bihar) Pin Code- 805110.
98. Rakesh Kumar Son of Suryanarayan Sah, Resident of Rampur South Ward No. 05, P.O.- Rampur, Police Station- Forbesganj, District- Araria (Bihar) Pin Code- 854318
99. Pradip Kumar Das, Son of Narhari Das, Resident of Balrampur, P.O.- B.Balrampur, Police Station- Balrampur, District- Katihar (Bihar) Pin Code- 854317.
- 100 Sujeet Kumar Son of Lakshman Vishwas, Resident of Village- Rajvaili Ward No. 10, P.O.- Gunwanti, Police Station- Bounsi, District- Araria (Bihar) Pin Code- 854312.
- 101 Md Abdul Haque Son of Md. Yasin Ansari, Resident of Village- Bhadauni Ali Nagar, P.O.- Nawada, Police Station- Nawada, District- Nawada (Bihar) Pin Code- 805110.
- 102 Girish Chandra Dwivedi, Son of Raghavendra Dwivedi, Resident of Village- Dewparwa, P.O.- Balliparwa, Police Station- Chilh, District- Mirzapur (Uttar Pradesh) Pin Code- 231312
- 103 Om Prakash Son of Ishwar Deo, Resident of Village- Gajariya, P.O.- Arsiya, Police Station- Sarpatahan, District- Jaunpur (Uttar Pradesh) Pin Code- 223103.
- 104 Santosh Kumar Khan, Son of Tara Kant Khan, Resident of Nagar Panchayat Bangaon Ward No. 03 South Tola Near Mansaram Khan Banglaw, P.O.- Bangaon, Police Station- Bangaon, District- Saharsa (Bihar) Pin Code- 852212.
- 105 Rakesh Yadav, Son of Raj Narayan Yadav, Resident of Islamabad, P.O.- Chak Abdul Sattar, Police Station- Ghazipur, District- Ghazipur (Uttar Pradesh) Pin Code- 233001.



- 106 Md. Anjar Alam Son of Md. Khalilur Rahman, Resident of Bhawanipur, P.O.- Gwaltoli, Police Station- Abadpur, District- Katihar (Bihar) Pin Code- 855102.
- 107 Shiv Pratap Singh Yadav, Son of Shambhoo Singh Yadav, Resident of Mitthanpara, , P.O.- Kataila, Police Station- Jangipur, District- Ghazipur (Uttar Pradesh) Pin Code- 233305.
- 108 Ashutosh Kumar Yadav Son of Ram Ashray Yadav, Resident of Village- Lazipar Chakdasvat, P.O.- Mithepar, Police Station- Sikrara, District- Jaunpur (Uttar Pradesh) Pin Code- 222161.
- 109 Chandan Mishra, Son of Ram Shyam Mishra, Resident of Village- Harpur, P.O.- Harpur, Police Station- Akahandnagar, District- Sultanpur (Uttar Pradesh) Pin Code- 228171.
- 110 Abhishek Singh Yadav Son of Yogendra Singh Yadav, Resident of Mahua Tola, P.O.- Badalu Tola, Police Station- Muffasil, District- Saran (Bihar) Pin Code- 841414.
111. Santosh Kumar Tiwari, Son of Vijay Pratap Tiwari, Resident of Village- Dughara Tiwari, P.O.- Bakainiya Pakari, Police Station- Dhanghata Sant Kabir Nagar, District- Sant Kabir Nagar (Uttar Pradesh) Pin Code- 272165.
- 112 Jitendra Kumar Yadav Son of Ram Baran Yadav, Resident of House No. 23, Dagrara Matiyari, P.O.- Devapur, Police Station- Lalganj, District- Pratapgarh (Uttar Pradesh) Pin Code- 230132.
- 113 Jay Prakash Gupta Son of Gulab Chandra Gupta, Resident of Village- Kathar, P.O.- Kathar, Police Station- Bhanwarkol, District- Ghazipur (Uttar Pradesh) Pin Code- 233231.
- 114 Vinod Kumar Son of Suresh Singh Yadav, Resident of Village- Alampatti, P.O.- Pithapur, Police Station- Ghazipur, District- Ghazipur (Uttar Pradesh) Pin Code- 233001.
- 115 Pritam Baboo Chauhan, Son of Jay Ram Chauhan, Resident of Village- Manikpur, P.O.- Gahni, Police Station- Haldharpur, District- Mau (Uttar Pradesh) Pin Code- 121705.
- 116 Sudhanshu Aman Son of Manohar Kumar, Resident of Village- Bishnupur Ward No. 11, P.O.- Parwa Navtol, Police Station- Murliganj, District- Madhepura (Bihar) Pin Code- 852122.
- 117 Bikash Kumar Sharma, Son of Vijay Kumar Sharma, Resident of Village- Nasira, P.O.- Kohra Bazar, Police Station- Daudpur, District- Saran (Bihar) Pin Code- 841205.
- 118 Rameshwar Singh Yadav, Son of Kanhaiya Singh Yadav, Resident of Village- Jararapar, P.O.- Daulatnagar, Police Station- Shadiyabad, District- Ghazipur (Uttar Pradesh) Pin Code- 275204.
- 119 Kedar Nath, Son of Shivilal, Resident of House No. 7, Village- Bharvaliya, P.O.- Bhagira Thpur Station Road, Police Station- Kolhuee, District- Maharajganj (Uttar Pradesh) Pin Code- 273164.
- 120 Raj Singh Son of Ashok Singh, Resident of Village- Yusufpur, P.O.- Baudih, Police Station- Madhuban, District- Mau (Uttar Pradesh) Pin Code- 221603.
- 121 Sanjeev Kumar Singh, Son of Sugreev Singh, Resident of Village- Pachkhora Kala, P.O.- Pachkhora Kala, Police Station- Sukhpura, District-



Ballia (Uttar Pradesh) Pin Code- 277123

- 122 Ashutosh Kumar Chaturvedi, Son of Umakant Chaturvedi, Resident of Village- Kolahta Kamal, P.O.- Hunsepur, Police Station- Maharajganj, District- Azamgarh (Uttar Pradesh) Pin Code- 276137.
- 123 Himanshu Mishra, Son of Kamlesh Nath Mishra, Resident of Village- Kota Bhawaniganj Kunda, P.O.- Kota, Police Station- Sangramgarh, District- Pratapgarh (Uttar Pradesh) Pin Code- 230143.
- 124 Shubham Pandey, Son of Vinod Pandey, Resident of Village- Jamin Katghar, P.O.- Jamin Katghar, Police Station- Nizamabad, District- Azamgarh (Uttar Pradesh) Pin Code- 276206.
- 125 Piush Panday Son of Devendra Nath Panday, Resident of Village- Keshawpur Sultanipur, P.O.- Makhamelpur, Police Station- Madhuban, District- Mau (Uttar Pradesh) Pin Code- 275307.
- 126 Sandeep Kannaujiya Son of Paltan Kannaujiya, Resident of Village- Jakhaniya Gobind, P.O.- Jakhaniya, Police Station- Bhudkuda, District- Ghazipur (Uttar Pradesh) Pin Code- 275203.
- 127 Anupam Kumar Singh Son of Mahendra Pratap Singh, Resident of Village- Jauharpur, P.O.- Budhanpur, Police Station- Bhudkuda, District- Ghazipur (Uttar Pradesh) Pin Code- 275203
- 128 Pankaj Kumar Yadav, Son of Bal Krishna Yadav, Resident of 3 Sihoriya Nanhul Ballia, P.O.- Nanhul, Police Station- Pakadi, District- Ballia (Uttar Pradesh) Pin Code- 277303.
- 129 Kamal Kumar Sharma, Son of Rakesh Kumar Sharma, Resident of Village- Para Raipura, P.O.- Pandhari, Police Station- Sumerpur, District- Hamirpur (Uttar Pradesh) Pin Code- 210502.
- 130 Mohit Vihari, Son of Avadh Vihari Resident of Village- Sikri Raja, P.O.- Sikri Raja, Police Station- Jalaun, District- Jalaun (Uttar Pradesh) Pin Code- 285123.
- 131 Manish Kumar Verma, Son of Kamala Prasad Verma, Resident of Village- Bangala Ghat P.P. Road Buxar, P.O.- Buxar, Police Station- Buxar, District- Buxar (Bihar) Pin Code- 802101.
- 132 Mayank Kumar Singh, Son of Tej Pratap Singh, Resident of Village- Bisouli, P.O.- Bisouli, Police Station- Sahtawar Ballia, District- Ballia (Uttar Pradesh) Pin Code- 277211.
- 133 Ratnesh Kumar Maurya, Son of Buddhiram Verma, Resident of Village- Mahathapar, P.O.- Kazipur, Police Station- Sikandarpur, District- Ballia (Uttar Pradesh) Pin Code- 277303.
- 134 Pravin Kumar Chaubey, Son of Chhiteshwar Nath Chaubey, Resident of Village and Post- Thohilpali (Sonadih) Police Station- Pakari, District- Ballia (Uttar Pradesh) Pin Code- 277124.
- 135 Vidya Prakash Yadav, Son of Jai Prakash Yadav, Resident of Village- Kharika, P.O.- Roiti, Police Station- Ballia, District- Ballia (Uttar Pradesh) Pin Code- 277209.
- 136 Anil Kumar Yadav Son of Ganga Prasad Yadav, Resident of Village- Bhursuri, P.O.- Ratanpura, Police Station- Haladharapur, District- Mau (Uttar Pradesh) Pin Code- 221706.



- 137 Janardan Singh Son of Kamalesha Singh, Resident of Village- Jogapur, P.O.- Ratanpura, Police Station- Haldharpur, District- Mau (Uttar Pradesh) Pin Code- 221706.
- 138 Ashish Singh Son of Gopal Singh, Resident of Village- Kushmaur, P.O.- Kushmaur, Police Station- Saray Lakhanshi, District- Mau (Uttar Pradesh) Pin Code- 275101.
- 139 Sanjeet Kumar Upadhyay Son of Shiv Shankar Upadhyay, Resident of Village- Babuapur (Kathai), P.O.- Sonwani, Police Station- Haldi Ballia, District- Ballia (Uttar Pradesh) Pin Code- 247402.
- 140 Kranti Kumar Son of Bajrangi Lal, Resident of Village- Madura Raniganj, P.O.- Basupur, Police Station- Kohdaur, District- Pratapgarh (Uttar Pradesh) Pin Code- 230401.
- 141 Lalan Kumar, Son of Naresh Prasad Yadav, Resident of Village- Raydhir, P.O.- Raydhir, Police Station- Shankarpur, District- Madhepura (Bihar) Pin Code- 852128.
- 142 Santosh Kumar Singh Son of Nathuni Singh, Resident of Village- Mahuar, P.O.- Sahuka, Police Station- Ramgarh, District- Kaimur (Bihar) Pin Code- 821110.
- 143 Sanjay Kumar Son of Ramashray Yadav, Resident of Village- Bihta, P.O.- Mandna, Police Station- Hathiyama, District- Sheikhpura (Bihar) Pin Code- 811105.
- 144 Ranjan Kumar Thakur, Son of Manikant Thakur, Resident of Village- Malikpur, P.O.- Pirpanti Bazar, Police Station- Pirpanti, District- Bhagalpur (Bihar) Pin Code- 813209.
- 145 Raj Kishor Rajak, Son of Jagdish Rajak, Resident of Village- Surjapur, P.O.- Surjapur, Police Station- Pratapganj, District- Supaul (Bihar) Pin Code- 852125.
- 146 Rajnish Kumar Singh, Son of Prabha Shankar Singh, Resident of Village- Faudarbasti Ward No. 04, P.O.- Thakurganj, Police Station- Thakurganj, District- Kishanganj (Bihar) Pin Code- 855116.
- 147 Beena Singh Daughter of Shivaji Prasad Singh, Resident of Village- Faudar Basti Ward No. 04, P.O.- Thakurganj, Police Station- Thakurganj, District- Kishanganj (Bihar) Pin Code- 855116.
- 148 Vikash Ranjan Son of Devnandan Prasad, Resident of Village- Mahaveer Nagar Hanuman Nagar, P.O.- Lohiya Nagar, Police Station- Patrakar Nagar, District- Patna (Bihar) Pin Code- 800020.
- 149 Hariom Yadav Son of Paltu Yadav, Resident of Village- Kishunpura, P.O.- Rampur Balbhara, Police Station- Ghazipur, District- Ghazipur (Uttar Pradesh) Pin Code- 275203.
- 150 Amit Kumar Mishra Son of Kamalakar Mishra, Resident of Village- Bansdih, P.O.- Bansdih, Police Station- Bansdih, District- Ballia (Uttar Pradesh) Pin Code- 277202.
- 151 Vivek Singh Son of Santosh Singh, Resident of Village- Barha, P.O.- Barha, Police Station- Khiron, District- Raebareli (Uttar Pradesh) Pin Code- 229208
- 152 Jainendra Kumar, Son of Ramavatar Prasad, Resident of Village- Mai, P.O.- Parwalpur, Police Station- Parwalpur, District- Nalanda (Bihar) Pin Code-



803114.

- 153 Dharmendar Kumar Gupta, Son of Chhedi Prasad Gupta, Resident of Village- Chhakhan, P.O.- Chetan Kishor, Police Station- Sikandarpur, District- Ballia (Uttar Pradesh) Pin Code- 277303.
- 154 Anil Kumar, Son of Ram Bachan Ram, Resident of Gajanfar Nagar Ward No. 01 Nagar Panchayat Jangipur, P.O.- Ghazipur, Police Station- Ghazipur, District- Ghazipur (Uttar Pradesh) Pin Code- 233305.
- 155 Anil Kumar Mishra, Son of Ram Krishna Mishra, Resident of Ward No. 06, Village- Madhe, P.O.- Ankorah (RS), Police Station- Navi Nagar, District- Aurangabad (Bihar) Pin Code- 824301
- 156 Amit Kumar Gupta Son of Anil Gupta, Resident of Village- Patoi, P.O.- Patoi, Police Station- Bhimpura, District- Ballia (Uttar Pradesh) Pin Code- 221716.
- 157 Mayank Mishra, Son of Shitala Shanker Mishra, Resident of Village- Itaura Choubey Pur, P.O.- Itaura Choubey Pur, Police Station- Muhmmadabad Ghona, District- Mau (Uttar Pradesh) Pin Code- 275302.
- 158 Bhupat Sahu, Son of Munna Sahu, Resident of Village- Bharatpur, P.O.- Pista, Police Station- Ajigarh Panna, District- Panna (Madhya Pradesh) Pin Code- 488220.
- 159 Sunil Kumar Yadav, Son of Shree Prakash Yadav, Resident of Village- Navpura, P.O.- Kasoundar, Police Station- Bhimpura, District- Ballia (Uttar Pradesh) Pin Code- 221716
- 160 Rituraj, Son of Mahendra Pratap, Resident of Village- Sarauni Purab Patti, P.O.- Sarauni Via Kerakat, Police Station- Kerakat, District- Jaunpur (Uttar Pradesh) Pin Code- 222142
- 161 Desh Deepak Pandey, Son of Dhruv Narayan Pandey, Resident of Village- Raghunathpur, Rampur, P.O.- Tarabganj, Police Station- Tarabganj, District- Gonda (Uttar Pradesh) Pin Code- 271403.
- 162 Nitesh Kumar Sharma, Son of Maninejar Sharma, Resident of Village- Gaura, P.O.- Patoi, Police Station- Bhimpura, District- Ballia (Uttar Pradesh) Pin Code- 221716.
- 163 Kripashankar Singh Yadav, Son of Harihar Singh Yadav, Resident of Village- Urenv, P.O.- Renga, Police Station- Renga, District- Ghazipur (Uttar Pradesh) Pin Code- 233222.
- 164 Naushad Alam Son of Yasin Ansari, Resident of Village- Dali, P.O.- Dali, Police Station- Chhattarpur, District- Palamu (Jharkhand) Pin Code- 822113.
- 165 Manoj Kumar Thakur, Son of Lalan Thakur, Resident of Village- Kishunpur, P.O.- Kishunpur, Police Station- Patan, District- Palamu (Jharkhand) Pin Code- 822123
- 166 Dinanath Paswan, Son of Kailash Paswan, Resident of Village- Gaura, P.O.- Patoi, District- Ballia (U.P) Pin Code- 221716.
- 167 Ravindra Nath Gupta, Son of Onkar Nath Gupta, Resident of Village- Baragaon, P.O.-Baragaon, Police Station- Baragaon, District- Varanasi (Uttar Pradesh) Pin Code- 221204.
- 168 Pankaj Kumar, Son of Gopal Prasad, Resident of Village- Madhopur, P.O.-



- . Bansdih Road, Police Station- Bans Dih Road, District- Ballia (Uttar Pradesh) Pin Code- 277203.
- 169 Amrit Prakash, Son of Mohan Das Gupta, Resident of Village- Sisotar, P.O.- Sisotar, Police Station- Sikandarpur, District- Ballia (Uttar Pradesh) Pin Code- 277303.
- 170 Karuna Kumari Daughter of Shivchandra Rai, Resident of Ward No. 08, P.O.- Naokothi, Police Station- Naokothi, District- Begusarai (Bihar) Pin Code- 851130.
- 171 Upendra Kumar Verma, Son of Vinod Kumar Verma, Resident of Village- Gang Kishor, P.O.- Chetan Kishor, Police Station- Sikandarpur, District- Ballia (Uttar Pradesh) Pin Code- 277303.
- 172 Km Nisha Singh Daughter of Harimohan Singh, Resident of Village- Chitbaragaon, P.O.- Chitbaragaon, Police Station- Shastri Nagar, District- Ballia (Uttar Pradesh) Pin Code- 271713.
- 173 Buddhesh Gupta, Son of Lakshmi Narayan Gupta, Resident of Village- Ranipur, P.O.- Ranipur, Police Station- Nagar, District- Basti (Uttar Pradesh) Pin Code- 272001.
- 174 Nitesh Kumar Son of Surendra Prasad Yadav, Resident of Village- Kushmaha, P.O.- Kushmaha, Police Station- Bausi, District- Banka (Bihar) Pin Code- 813104.
- 175 Chait Narayan Singh, Son of Suresh Prasad Singh, Resident of Village- Benabari, P.O.- Balrampur, Police Station- Balrampur, District- Katihar (Bihar) Pin Code- 854317.
- 176 Amit Kumar, Son of Ram Jit Ram, Resident of Village- Baikunthpur, P.O.- Mangari, Police Station- Phoolpur, District- Varanasi (Uttar Pradesh) Pin Code- 221202.
- 177 Kanhaiya Lal, Son of Sachanoo Ram, Resident of Village Tambagarh, Post Office Baghari, Police Station- Dheena, Block Barahani, District- Chandauli (U.P) Pin Code- 232106.
- 178 Ashwani Rai, Son of Pushpendra Rai, Resident of Village- Sri Nagar Siyaraha, P.O.- Patwadh Kautuk, Police Station- Bilariyaganj, District- Azamgarh (Uttar Pradesh) Pin Code- 276121.
- 179 Ajeet Singh Kushwaha Son of Yogendra Singh Kushwaha, Resident of Village- Miranpur, P.O.- Miranpur, Police Station- Mohammadabad, District- Ghazipur (Uttar Pradesh) Pin Code- 233303.
- 180 Rajesh Kumar Son of Shankar Yadav, Resident of Village- Saray Rasulpur (Hatvapara), P.O.- Sevdhi, Police Station- Balua, District- Chandauli (Uttar Pradesh) Pin Code- 232101.
- 181 Prashant Kumar, Son of Ram Badan Prasad Yadav, Resident of Village- Bishnupur Bahor, P.O.- Mirzapur Banduar, Police Station- Nagar Begusarai, District- Begusarai (Bihar) Pin Code- 851129.
- 182 Shambhu Kumar, Son of Uma Shankar Prasad Sah, Resident of Village- Bishnapur, P.O.- Mirzapur Bandwar, Police Station- Nagar, District- Begusarai (Bihar) Pin Code- 851129.
- 183 Sunil Kumar Saurabh Son of Satyaram Prasad, Resident of Kargil Basti Power House Thakurganj, P.O.- Thakurganj, Police Station- Thakurganj,



District- Kishanganj (Bihar) Pin Code- 855116.

- 184 Purnima Singh Daughter of Ramkaran Singh Yadav, Resident of Village- Rampur Mahawal, P.O.- Khori Pakar, Police Station- Kotwali, District- Ballia (Uttar Pradesh) Pin Code- 277001.
- 185 Sunita Verma, Daughter of Harishchandra Ram, Resident of Village- Kewra Bansdih, P.O.- Bansdih, Police Station- Bansdih, District- Ballia (Uttar Pradesh) Pin Code- 277210.
- 186 Anil Kumar Yadav, Son of Anant Singh Yadav, Resident of Village- Rampur Mahawal, P.O.- Khori Pakar, Police Station- Kotwali, District- Ballia (Uttar Pradesh) Pin Code- 277001.
- 187 Suresh Kumar, Son of Janardan Mehta, Resident of Village- Dahupatti, P.O.- Bishanpur, Police Station- Bhaptiyahi, District- Supaul (Bihar) Pin Code- 852105.
- 188 Vikash Kumar, Son of Rajendra Thakur, Resident of Village- Laxmipur Ward No. 16, Nagar Parishad, P.O.- Madhepura, Police Station- Madhepura, District- Madhepura (Bihar) Pin Code- 852113.
- 189 Dipak Kumar, Son of Jagdeo Das, Resident of Ward No. 04 Chakla Banmankhi, P.O.- Purnia, Police Station- Purnia, District- Purnia (Bihar) Pin Code- 854202.
- 190 Saud Didar, Son of Rabbani Didar, Resident of Sankola, P.O.- Sankola Panchyat Via Barsoi, Police Station- Katihar, District- Katihar (Bihar) Pin Code- 855102.
- 191 Anand Prakash Dubey, Son of Ramagrey Dubey, Resident of Village- Mainpur, P.O.- Mainpur, Police Station- Karanda, District- Ghazipur (Uttar Pradesh) Pin Code- 233224.
- 192 Shobha Rani, Daughter of Mahendra Singh, Resident of Village- Bicholiya, P.O.- Rasulabad, Police Station- Kanpur Dehat, District- Kanpur Dehat (Uttar Pradesh) Pin Code- 209306.
- 193 Jay Kumar Pathak Son of Arun Kumar Pathak, Resident of Village- Nagar Parishad Bihat Ward No. 25, P.O.- Bihat, Police Station- Barauni, District- Begusarai (Bihar) Pin Code- 851135.
- 194 Jitendra Kumar Singh Son of Lallan Singh, Resident of Sultanpur, P.O. - Sultanpur, P.S. Nagra, District- Ballia, (Uttar Pradesh) Pin Code- 221711.
- 195 Suraj Kumar Pandey, Son of Ram Ji Pandey, Resident of Village and Post- Sonari, P.S.- Ramganj, District- Amethi, (Uttar Pradesh) Pin Code- 228159.
- 196 Rajeev Ranjan Son of Ram Ratan Singh, Resident of 63, Naya Tola Kumahrar Ghera, P.O.- B.H. Colony, Police Station- Agamkuan, District- Patna (Bihar) Pin Code- 800026.
- 197 Subodh Kumar Yadav Son of Janardan Yadav, Resident of Village- Bhauraha, P.O.- Pandeypur Radhe, District- Ghazipur (Uttar Pradesh) Pin Code- 233300.
- 198 Km Shashikala, Daughter of Satischand Yadav, Resident of Village- Kalwari, P.O.- Bhimpura No. 1, Police Station- Bhimpura, District- Ballia, (Uttar Pradesh) Pin Code- 221716.
- 199 Vijay Pratap Singh Son of Ramniwash Singh, Resident of Village- Puwari



- . Tol Dath, P.O.- Jayantipur, Police Station- Bahera, District- Darbhanga, (Bihar) Pin Code- 847103.
- 200 Ram Kishor Pandey, Son of Ram Akbal Pandey, Resident of Village- Khanaw, P.O.- Manihari, Police Station- Kaimur, District- Bhabua, (Bihar) Pin Code- 821105.
- 201 Manoj Kumar Son of Laxman Pandey, Resident of Village- Sheikhpura, P.O.- B.V College Patna, Police Station- Sheikhpura, District- Patna, (Bihar) Pin Code- 800014.
- 202 Renu, Daughter of Rana Pratap Raj, Resident of Village- Bhainsa, P.O.- Pipari, Police Station- Chandauli, District- Chandauli, (Uttar Pradesh) Pin Code- 232106.
- 203 Priyanka Singh Daughter of Jitendra Singh, Resident of Village- Purana Bhojpur, Police Station- Dumraon, District- Buxar, (Bihar) Pin Code- 802133.
- 204 Raj Mangal Singh, Son of Raj Bahadur Singh, Resident of Mohalla- Bhadesra, P.O.- Baktawarganj, Police Station- Dakshin Tola, District- Mau, (Uttar Pradesh) Pin Code- 275101.
- 205 Sonu Singh Son of Munna Singh , Resident of Village- Paina, P.O.- Paina, District- Deoria, (Uttar Pradesh) Pin Code-274604.
- 206 Ajitesh Ray, Son of Triveni Ray, Resident of EI 69 ADA Colony Doorwani Nagar Naini, Police Station- Prayagraj, District- Prayagraj, (Uttar Pradesh) Pin Code-211008.
- 207 Sanu Ansari, Son of Husain Ansari, Resident of Village- Narhi, Police Station- Nagra, District- Ballia, (Uttar Pradesh) Pin Code-221711.
- 208 Anish Kumar, Son of Rajdeo Sah, Resident of North Nehru Nagar Patliptura Colony, Police Station- Patliptura, District- Patna (Bihar) Pin Code-800013.
- 209 Md. Zafaryab Eram Son of Md. Shamsuzzama, Resident of Ward No. 09, Mukhiya Tola, Village and P.O- Rampur Kodarkati, Police Station- Araria, District- Araria (Bihar) Pin Code-854325.
- 210 Ravindra Kumar Raman, Son of Dinvandhu Prasad Yadav, Resident of Parwaha, P.O.- Kaurihar, Police Station- Gamhariya, District- Madhepura (Bihar) Pin Code-852108.
- 211 Navin Kumar, Son of Lal Bahadur Singh, Resident of Village- Belha, P.O.- Gehuma Bairiya, Police Station- Phulparas, District- Patna (Madhubani) Pin Code-847402.
- 212 Balram Kumar Son of Bilat Singh, Resident of Village- Parsahi, P.O.- Sidhap, Police Station- Ladaniya, District- Madhubani (Bihar) Pin Code- 847232.
- 213 Akash Singh, Son of Sunil Singh, Resident of Village- Raksha, P.O.- Ekangar Sarai, Police Station- Ekangar Sarai, District- Nalanda (Bihar) Pin Code-801301.
- 214 Roshan Prakash Diwiya Son of Abani Kumar Sinha, Resident of Village- Rajendra Nagar, Police Station- Nawada, District- Nawada (Bihar) Pin Code-805110.
- 215 Shamim Ahmad Son of Md. Eshhque, Resident of Chainpur, Police Station-



- . Mahalgaon, District- Araria (Bihar) Pin Code-854325.
- 216 Gulab Kumar, Son of Sukhdeo Sah, Resident of Turkahi, P.O.- Turkahi,
. Police Station- Madhepura, District- Madhepura (Bihar) Pin Code-852113.
- 217 Vinit Kumar, Son of Rajeshwari Prasad Singh, Resident of Village-
. Karnauti, P.O.- Karnauti, Police Station- Bakhtiyarpur, District- Patna
(Bihar) Pin Code-803212.
- 218 Sujan Kumar, Son of Tanik Prasad Singh, Resident of Patel Nagar, P.O.-
. Biharsharif, DM Resident, Police Station- Laheri, District- Nalanda (Bihar)
Pin Code-803101.
- 219 Mayank Rai Son of Arvind Rai, Resident of Village and P.O- Semari
. Jamalpur, Police Station- Ghosi, District- Mau (Uttar Pradesh) Pin Code-
275307.
- 220 Gautam Kumar, Son of Ramutar Paswan, Resident of Village- Sultanpur,
. P.O- Makanpur, Police Station- Warisliganj, District- Nawada (Bihar) Pin
Code-805130.

... .. Petitioner/s

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The Director, Secondary Education, Education Department, Govt. of Bihar, Patna.
5. The Bihar School Examination Board, Patna through its Chairman.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 12707 of 2025

1. Raushan Kumar Choudhary, Son of Bhushan Chandra Choudhary, Resident of Ward No. 7, Killi Mohanpur, P.O. Mohanpur, P.S. Muffasil Begusarai, District- Begusarai, Bihar, Pin Code-851131,
2. Sushma Kumari, Wife of Alok Kumar, Resident of Village- Betaura, Near Electric Transformer, Anisabad, P.O. Beur, P.S. Beur, District- Patna, Bihar, Pin Code-800002.
3. Neebha Kumari, Daughter of Naresh Ray, Resident of Kurkuri Panchayat Bhawan, Ward No. 2, Phulwari, Phulwari Sharif, P.O. Phulwari Sharif, P.S. Phulwari Sharif, District- Patna, Bihar, Pin Code-801505.
4. Ram Dular Kumar, Son of Late Dorik Mahto, Resident of Bahorchak, Chak Hamid, P.O. Chakhamid, P.S. Bakhri, District- Begusarai, Bihar, Pin Code-848201.
5. Sumita Kumari, Daughter of Uma Shankar Prasad, Resident of New



- Punaichak, Hanuman Nagar, Near Bimla Tower, P.O. Punaichak, P.S. Shastri Nagar, District- Patna, Bihar, Pin Code-800023.
6. Aakash Kumar, Son of Rajeev Singh, Resident of Keshawe Durga Mandir, Keshawe, P.O. Keshwai, P.S. Barauni Dist., District-Begusarai, Bihar, Pin Code-851134.
 7. Md. Adil Siddiquee, Son of Md. Badiuzzaman, Resident of Panchayat Sohta, Ward No. 4, P.O. Gridharpatti, P.S. Chhatapur, District-Supaul, Bihar, Pin Code-852137,
 8. Avinash Kumar Verma @ Avinash Kr. Verma, Son of Ramanuj Kumar Verma, Resident of Village Tandwan, P.O. Bankey Bazar, P.S. Bankey Bazar, District- Gaya, Bihar, Pin Code 824217.
 9. Atul Kumar Rai, Son of Amar Nath Rai, Resident of Sivil Lain, Turhatoli, P.O. Buxar, P.S. Buxar, District- Buxar, Bihar, Pin Code-802101.
 10. Barun Kumar Singh, Son of Rajendra Prasad Singh, Resident of Supapali, P.O. Khandwa, P.S. Nagra, District- Ballia, Uttar Pradesh, Pin Code-221718.
 11. Rajesh Kumar, Son of Ramesh Yadav, Resident of Airtel Tower Ke Pass, Hathwan, P.O. Hathwan, P.S. Aluali, District- Khagaria, Bihar, Pin Code-848203.
 12. Kartik Chandra Jha, Son of Jawahar Lal Jha, Resident of Village Bikrampur, Sahadai Buzurg, P.O. Sahadai Buzurg, P.S. Sahadai Buzurg, District- Vaishali, Bihar, Pin Code-844509.
 13. Gaurav Kumar, Son of Rajesh Prasad Singh, Resident of Bathua Buzurg, Ward No. 15, Nagar Panchayat Nusrigharari, P.O. Bathua Buzurg, P.S. Mursigharari, District- Samastipur, Bihar, Pin Code-848127.
 14. Sanjit Kumar Sinha, Son of Anil Kumar Sinha, Resident of Village Simra, P.O. Sripur, P.S. Belaganj, District- Gaya, Bihar, Pin Code-824233.
 15. Om Kumar Singh, Son of Bhupendra Singh, Resident of Dibra, Ward No. 1, Dibraghani, P.O. Dibra Bazar, P.S. Barhara Kothi, District-Purnea, Bihar, Pin Code-854203.
 16. Surendra Kumar Suman, Son of Shivnarayan Mandal, Resident of Jarouli, Ward No. 2, P.O. Chandpipar, P.S. Saraygardh Bhaptiyahi, District- Supaul, Bihar, Pin Code-852105.
 17. Dharmendra Kumar, Son of Narendra Panday, Resident of Village Khaprail Chak, P.O. Parsa Bazar, P.S. Parsa Bazar, District- Patna, Bihar, Pin Code-804453.
 18. Satyendra Kumar Sharma @ Satyendra Ku. Sharma, Son of Ram Chandra Sharma, Resident of Village Sawath, P.O. Durgawati, P.S. Durgawati, District- Kaimur (Bhabua), Bihar, Pin Code-821105.
 19. Om Prakash Kumar Anand, Son of Bijendra Prasad Yadav, Resident of Ward No. 2, Baijnathpur, P.O. Andauli, P.S. Kishanpur, District- Supaul, Bihar, Pin Code-852105.
 20. Mukesh Kumar, Son of Jai Prakash Yadav, Resident of Hardi, Ward No. 11, P.O. Hardi, P.S. Supaul, District- Supaul, Bihar, Pin Code-852108.
 21. Samir Kumar, Son of Bal Krishna Sharma, Resident of Ward No. 2, Village- Morwa Raytol, P.O. Morwa Bazar, P.S. Musrigharari. District- Samastipur,



Bihar, Pin Code-848121.

22. Chandeshwar Ram, Son of Mangain Ram, Resident of Village- Madna, Ward No. 12, P.O. Mahindwar Navtoli, P.S. Rudrapur, District-Madhubani, Bihar, Pin Code-847109.
23. Paplu Kumar, Son of Shambhu Kumar Chaudhary, Resident of Ward No. 3, P.O. Ahiyapur, P.S. Mansurchak, District- Begusarai, Bihar, Pin Code-851111.
24. Sanjeev Kumar, Son of Ram Narayan Choubey, Resident of Mahnar, Chitragupt Colony, P.O. Mahnar, P.S. Mahnar, District- Vaishali, Bihar, Pin Code-844506.
25. Sanjeev Kumar Yadav, Son of Barun Vivek, Resident of Ward No. 6, Dhanauti, P.O. Dhanauti, P.S. Charpokhari, District-Bhojpur, Bihar, Pin Code-802207.
26. Himanshu Kumar, Son of Shankar Prasad, Resident of Village Bara, P.O. Nagwan, P.S. Imamganj, District- Gaya, Bihar, Pin Code-824210.
27. Yogesh Rai, Son of Virender Rai, Resident of Village- Nat, P.O. Umarpur, P.S. Audyogik Nagar, District- Buxar, Bihar, Pin Code-802116.
28. Satya Prakash Kiran, Son of Sharat Chandra Prakash, Resident of Village- Amoukhar, P.O. Khanetu, P.S. Paraiya, District- Gaya, Bihar, Pin Code-802116.
29. Raghbendra Kumar, Son of Upendra Mishra, Resident of Village- Pouna, P.O. Arer, P.S. Arer, District- Madhubani, Bihar, Pin Code-847222.
30. Avinash Kumar, Son of Arvind Kumar, Resident of Village- Gerua Pursanda, Block- Halsi, P.O. Gerua Pursanda, P.S. Halsi, District-Lakhisarai, Bihar, Pin Code-811311.
31. Jitendra Kumar Singh, Son of Ram Awadh Singh, Resident of Village- Rasoolpur, P.O. Dhanauta, P.S. Zamania, District- Ghazipur, Uttar Pradesh, Pin Code-232329.
32. Sanjay Kumar Ray, Son of Rajendra Prasad Mahto, Resident of Sharda Nagar, Ward No. 20, P.O. Saharsa, P.S. Saharsa, District- Saharsa, Bihar, Pin Code-852201.
33. Rajesh Kumar, Son of Ramrup Ram, Resident of Village- Bara, P.O. Bara, P.S. Nabinagar, District- Aurangabad, Bihar, Pin Code-824301.
34. Harsh Ranjan, Son of Bhola Nath Singh, Resident of Village Saidpura, P.O. Alinagar, P.S. Suryagarha, District- Lakhisarai, Bihar, Pin Code-811106.
35. Kanhaiya Kumar @ Kanhaiya Kr. Son of Shyam Sundar Singh, Resident of Village Abhaipur, P.O. Abhaipur, P.S. Piri Bazaar, District-Lakhisarai, Bihar, Pin Code-811112.
36. Subodh Kumar Singh, Son of Vinay Bhushan Singh, Resident of P.O. Garsanda, P.S. Jamui, District- Jamui, Bihar, Pin Code-811305.
37. Rajeev Kumar, Son of Ram Kumar Gupta, Resident of Artaha, Ward No. 2, P.O. Raybhir, P.S. Shankarpur, District- Madhepura, Bihar, Pin Code-852128.
38. Manoj Kumar Rai, Son of Yogendra Nath Rai, Resident of Village- Palliya Bujurg, P.O. Loharpur, P.S. Bhawarkol, District- Ghazipur, Uttar Pradesh,



Pin Code- 233231.

39. Sanjay Kumar, Son of Kameshwar Prasad, Resident of Bapunagar, Bodhgaya, P.O. Bhaluwa, P.S. Bodhgaya, District- Gaya, Bihar, Pin Code-824231.
40. Manoj Kumar Singh, Son of Devnandan Prasad Singh, Resident of Village- Hasanpur, P.O. Hasanpur Gurda, P.S. Mahnar, District-Vaishali, Bihar, Pin Code-844506.
41. Ratneshwar Rajhans, Son of Shiv Shankar Rajhans, Resident of Village- Kumardih, P.O. Banpur, P.S. Khaira, District- Jamui, Bihar, Pin Code-811305.
42. Md. Noorullah, Son of Md. Moinuddin, Resident of Village- Ekhari, P.O. Ekhari, P.S. Ladania, District- Madhubani, Bihar, Pin Code-847232.
43. Shyam Kumar, Son of Dindayal Prasad, Resident of Village- Sandha Khemaji Tola, P.O. Sandha, P.S. Muffasil, District- Saran, Bihar, Pin Code-841301.
44. Shree Prakash Ojha, Son of Rajdhani Ojha, Resident of Village- Deokuli, P.O. Deokuli, P.S. Brahmpur, District- Buxar, Bihar, Pin Code-802112.
45. Mukesh Kumar, Son of Raj Kishor Ray, Resident of Village- Gangapur, P.O. Waini, P.S. Pusha, District- Samastipur, Bihar, Pin Code-848131.
46. Thakur Simant Kumar Snehi, Son of Rajendra Thakur, Resident of Ward No. 38, P.O. Sansarpur, P.S. Muffasil Khagaria, District-Khagaria, Bihar, Pin Code-851214.
47. Omprakash, Son of Subodh Kumar, Resident of Chandmari Road, Lane No. 6 East, Behind Police Chowkey, Kankarbagh, P.O. Lohiya Nagar, P.S. Kankarbagh Thana, District- Patna, Bihar, Pin Code- 800020.
48. Dharmendra Kumar, son of Parmeshwar Sah, resident of village and P.O.- Haraji, P.S.-Awatarnagar, District-Saran, Bihar, Pin Code-841207.

... .. Petitioner/s

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department Govt. of Bihar, Patna.
4. The Director, Secondary Education, Education Department, Govt. of Bihar, Patna.
5. The Bihar School Examination Board, Patna through its Chairman.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 14553 of 2025



1. Fakhre Moin S/o- Md. Zahid Alam, Vill.- Bansbari, P.O.- Asja Mobaiya,
P.S.- Baisi, District - Purnia. Mob- 9534948444.



2. Mullu Kumar, S/o- Birendra Prasad Singh, R/o- Vill.- Karnauti, P.O.- Karnauti, P.S.- Bakhtiyarpur, District- Patna. Mob- 7257844155.
3. Sumit Kumar, S/o - Bisheshwar Roy, R/o- House No.- 513, Purvi Rajput Nagar, Paswan Chowk, P.S.- Industrial Area, District- Hajipur Vaishali, Mob- 7004564345.
4. Birendra Kumar, S/o - Chandra Bhusan Roy, R/o- Ward No. - 4, Vill and P.O.- Mukhtiyarpur Salkhani, P.S.- Dalsingsarai, District- Samastipur, Mob- 8298908077.
5. Md. Shamsul Hoda, S/o- Md. Mokim, R/o- Vill. - Harerampur, P.O. - Baisi, P.S.- Baisi, District- Purnia, Mob- 7903919720.
6. Murtuza Ali, S/o Mustaqueem, R/o- At and P.O.- Agapur, P.S.- Mansurchak, District- Begusarai, Mob- 8825304812.
7. Om Narayan Singh, S/o Ranjeet Singh, R/o- Vill.- Tarachak, P.O.- Bargaon, P.S.- Azimabad, District- Bhojpur, Mob- 9546992350.
8. Md. Tarique Anwar, S/o- Md. Ali Azfar, R/o- vill.- Chopra, P.O.- Shadipur Butha, P.S.- Baisi, District- Purnia. Mob- 7352598460.
9. Md. Nisar Alam, S/o- Md. Harun Rashid, R/o- Vill- Bazidpur, P.O.- Barsoi Ghat, P.S.- Barsoi, District- Katihar, Mob- 6200005011.
10. Arvind Kumar, S/o - Ishwari Sharma, R/o- Vill- Mehus Bhawan, Krishanapuri, New Area, District- Nawada, Mob- 8789854314.
11. Satyam Kumar, S/o- Balendra Kumar Singh, R/o- Vill.- Tajpur Kharika, P.O.- Kharika via Desari, P.S. - Bidupur, District- Vaishali, Mob- 7061392881.
12. Mani Bhushan Sinha, S/o - Prakash Chandra Sinha, R/o- Vill. and P.O.- Bahadurpur, P.S. - Zeromile, District- Bhagalpur, Mob- 9661700732.
13. Md. Aman, S/o Md. Khurshid Alam, R/o- Vill.- Gorra Samalpur, P.O.- Ajhrail, P.S.- Balrampur, District- Katihar, Mob- 8051371881.
14. Pankaj Kumar Singh, S/o- Rajesh Kumar Singh, R/o- Vill. and P.O.- Mion, P.S.- Sonhan, District- Kaimur, Mob- 7992212090.
15. Azhar, S/o- Md. Zuber Alam, R/o- Vill- Chakla, P.O.- Shadipur Butha, P.S.- Baisi, District- Purnia. Mob- 9507260626.
16. Uday Kumar Sinha, S/o- Ramnandan Prasad Sinha, R/o- Chandra Vihar Colony, Road No.- 03, Ashiana Digha Road, Near Shiv Mandir, P.O.- Ashiana, P.S.- Rajiv Nagar, District- Patna. Mob- 7488419372.
17. Parmanand Kumar, S/o- Ravindra Prasad, R/o- At P.O. and P.S.- Ramgarh, District- Kaimur. Mob- 8265826389.
18. Sushil Kumar Patel, S/o- Kashi Nath Patel, R/o- Vill. and P.O.- Parsathua, P.S.- Kochas, District- Rohtas. Mob- 9661226573.
19. Manish Kumar Singh, S/o- Vijay Shankar Singh, R/o- Vill. and P.O. - Chhewari, P.S.- Ramgarh, District- Kaimur (Bhabhua). Mob- 8266843008.
20. Rajan Kumar Gupta, S/o- Jawahar Prasad, R/o- Vill. and P.O. - Hata, P.S.- Chainpur, District- Kaimur. Mob- 8581854019.
21. Kameshwar Ram, S/o- Sukan Ram, R/o- At and P.O.- Gunsej Thana, P.S.- Dinara, District- Rohtas. Mob- 7004412403.



22. Jang Bahadur Ram, S/o- Keshwar Ram, R/o- Vill.- Siri, P.O. - Gori, P.S.- Kargahar, District- Rohtas. Mob- 8757885506.
23. Mahadeo Das, S/o Shambhu Das, R/o- Vill.- Bailo, P.S.- Singhaura, P.S.- Wazirganj, District- Gaya. Mob- 6299076052.
24. Abdul Bashir, S/o - Abul Hasan, R/o- At Olipur, P.O.- Mahuar, P.S.- Manihari, District- Katihar, Mob- 6299178992.
25. Md. Sarfraz Ahmad, S/o- Chaudhary Matin, R/- At and P.O. - Lakhminia, P.S.- Balia, District- Begusarai. Mob- 9546341956.
26. Navin Kumar, S/o Bhagwan Lal Mistri, R/o- At Palasmani, P.O. Bhirbhiri, P.S. - Sikti, District- Araria. Mob- 9199360228.
27. Manish Kumar, S/o- Bachhu Prasad, R/o- Vill.- Kariyawan, P.O.- Bhathar, P.S.- Tharthari, District- Nalanda. Mob- 9835693949.
28. Md. Abdul Hai, S/o- Md. Sikandar, R/o- Vill.- Chandhar, P.O.- Baghwa, P.S.- Balia Belown, District- Katihar. Mob- 8521730029.
29. Raja Kumar, S/o- Subhash Kumar Suman, R/o-Vill- Khopaiti, P.O.- Balam, P.S. - Madhepura, District- Madhepura, Mob- 7858080376.
30. Dhananjay Kumar, S/o Shankar Prasad Singh, R/o- At- Awadhoot Nagar, Bhatari, P.O. and P.S. - Sasaram, District- Rohtas. Mob- 9162424001.
31. Umesh Chandra, S/o- Ram Bachan Ram, R/o- Vill.- Gopalpur, P.O. - Itdhiyan, P.S.- Karakat, District - Rohtas, Mob- 8434342007.
32. Prashant Kumar, S/o - Pratap Narayan Choudhary, R/o- At and P.O.- Punsia, P.S.- Rajoun, District- Banka, Mob- 9504137095.
33. Uday Kumar Mahto, S/o- Jageshwar Mahto, R/- At and P.O.- Nakuni, P.S.- Hasanpur, District- Samastipur. Mob- 995502488.
34. Md. Ashfaque Alam, S/o- Md. Azim Uddin, R/o- At and P.O. - Sahsi, District- Khagaria. Mob- 9931420142.
35. Rajnish Kumar, S/o Premchandra Prasad Singh, R/o- At and P.O.- Baksama, P.S.- Goraul, District- Vaishali. Mob- 6205262996.
36. Shiv Kumar Yadav, S/o- Nasib Lal Yadav, R/- At and P.O.- Kakardobh, P.S.- Laukahi, District- Madhubani. Mob- 9931556842.
37. Deo Kumar Yadav, S/o- Rampriti Yadav, R/- Vill.- Narar (East) Goth, P.O.- Narar West, P.S.- Kaluahi, District- Madhubani. Mob- 6205228523.
38. Rajeev Kumar, S/o- Ram Swarup Sharma, R/o- At and P.O- Bihat, P.S. - Barauni, District- Begusarai, Mob- 7631969506.
39. Vijay Kumar, S/o- Chandragupt Prasad Singh, R/o- At- Mundichak, P.O.- Head Post Office Bhagalpur, P.S.- Tilkamanjhi Bhagalpur, District- Bhagalpur. Mob- 7004030352.
40. Nidhi Bhagwati, D/o- Shambhu Nath Jha, R/o- At and P.O.- Laxmisagar, P.S. - LNMU Darbhanga, District- Darbhanga. Mob- 7303677284.
41. Juned Alam, S/o - Phajlu Rahman, R/- Vill.- Dhadhar, P.O.- Matiyari, P.S.- Tearhagachh, District- Kishanganj. Mob- 7488958996.
42. Prince Rose, S/o- Md. Hasnian Alam, R/o- vill.- Pothimari Jagir, P.O.- Sontha, P.S.- Kochadhaman, District- Kishanganj. Mob - 8002390928.



43. Chandrashekhar Patel, S/o- Bhola Singh, R/o- At and P.O. - Akhalaspur, P.S.- Bhabhua, District- Kaimur, Mob- 8507085677.
44. Balwant Kumar, S/o- Ram Gahan Ram, R/o- vill.- Nainpura, P.O.- Baradhi, P.S.- Chainpur, District- Kaimur (Bhabua). Mob- 8210429179.
45. Md. Adil Hussain, S/o- Md. Shamim Akhtar, R/o- Vill.- Dilalpur, P.O.- Salmari, P.S.- Balia Belon, District- Katihar. Mob- 9123474984.
46. Devashish Kumar, S/o- Yugeshwar Gupta, R/o- Vill.- Itahari, P.O.- Ratanpura, P.S.- Ghilari, District- Madhepura, Mob- 9570601476.
47. Md. Shamshad, S/o- Abdul Rashid, R/o- vill.- Jamakharij, P.O.- Digha Ghat, P.S.- Digha Thana, District- Patna. Mob- 9334299773.
48. Mohd Mustahasan, S/o - Mohd Mobin Sahad, R/o- At and P.O.- Asha Padri, P.S.- Simri, District- Buxar. Mob- 9546718404.
49. Md. Saddam Hussain, S/o- Md. Abdul Haque, R/o- Vill.- Madaridanga, P.O.- Jirangachh, P.S.- Thakurganj, District- Kishanganj, Mob- 9693811115.

... .. Petitioner/s

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Government of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Government of Bihar, Patna.
3. The Director Primary Education, Government of Bihar, Patna.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 15380 of 2025

Raj Kumar Chaudhary S/o- Ramchandra Chaudhary R/o- Village and P.O.- Rampur Jalalpur, P.S.- Dalsinghsarai, District- Samastipur, Bihar- 848114.

... .. Petitioner/s

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The Director, Secondary Education, Education Department, Govt. of Bihar, Patna.
5. The Bihar School Examination Board, Patna through its Chairman.

... .. Respondent/s

with



Civil Writ Jurisdiction Case No. 16509 of 2025

1. Pashupati Nath Pandey Son of Vidya Shankar Pandey, Resident of Village-Dahigana, Police Station- Dinara, District- Rohtas, presently posted in Upgraded Middle School Bairiya, Block- Narpatganj, District- Araria.
2. Vikash Kumar Pandey, Son of Narendra Kumar Pandey, Resident of Village-Manipur, Police Station- Nokha, District- Rohtas, presently posted in High School Pokharbhinda, Block-Tardih, District- Darbhanga.
3. Gaurav Kumar, Son of Late Chandrachur Chaudhary, Resident of Village-Aurahi, Police Station- Barhara Kothi, District-Purnea, presently posted in High School, Ujjaina, Darbhanga, Block- Baheri, District- Darbhanga.
4. Manish Kumar Rai, Son of Vijay Narayan Rai, Resident of Village-Karhansi, Police Station- Buxar Muffasil,, District- Buxar, presently posted in High School, Bharwari, Block-Baheri, District- Darbhanga.
5. Umesh Kumar, Son of Late Chamru Yadav, Resident of Village- Kunwar Bigha, Police Station- Rafiganj, District- Aurangabad, presently posted in High School, Mokhlipur, Block-Banjaria, District- East Champaran.
6. Manish Kumar Singh, Son of Late Indrabahadur Singh, Resident of Kishunpur, Police Station- Jahanaganj, District-Ajamgarh (U.P), presently posted in Middle School, Taranagar Sikariya, Block- Bihta, District- Patna.
7. Anand Shankar, Son of Jag Narayan Rai, Resident of Village- Kanehari, Police Station- Rajpur, District- Buxar, presently posted in Block-Upgraded Middle School, Sonapur, Kursakanta, District- Araria.
8. Rajesh Kumar, Son of Rajaram Singh, Resident of Village- Sihulikhaira, Police Station- Rafiganj, District- Aurangabad, presently posted in Videh High School, Ughara, Block- Bahadurpur, District- Darbhanga.
9. Praveen Kumar Tripathi, Son of Dharnidhar Trivedi, Resident of Village Batawarkala, Ward No. 1, Police Station- Zamania, District- Ghazipur (U.P) presently posted in Upgraded Middle School, Pagdera, Block- Kursakanta, District-Araria.
10. Narottam Kumar, Son of Yogendra Prasad Singh, Resident of Village-Mahsaura, Police Station- Ramgarh Chowk, District-Lakhisarai, presently posted in UHS, Khaiera, Block-Narpatganj, District- Araria.
11. Akhilesh Kumar Singh, Son of Ramavtar Singh, Resident of Hariharpur, Police Station- Bhabhua, District- Kaimur (Bhabhua), presently posted in Primary School, Senani Tola, Laxmipur, Block- Raniganj, District- Araria.
12. Anjani Kumar Pandey, Son of ram Nath Pandey, Resident of Village-Ramepur Jamua, Police Station- Kotwali, District-Ballia (U.P) presently posted in Middle School Dhatta (SC), Block- Farbisganj, District- Araria.
13. Neeraj Kumar Singh, Son of Lalji Singh Yadav, Resident of Village- Ekauni, Police Station- Chand, District- Kaimur (Bhabhua), presently posted in UHS, Mahalgaon, Block Jokihat, District- Araria.
14. Shivnandan Singh, Son of Ram Samujh Singh, Resident of Village-Singhpur, Police Station- Mehnagar, District- Azamgarh (U.P), presently posted in M.S. Parwaha (SC), Block-Forbisganj, District- Araria.
15. Anand Kumar Roy, son of Bablu Chandra Roy, Resident of Quarter No.



- 303., Police Station- City Thana Bokari Steel City, District- Bokari (Jharkhand), presently posted in UMS, Ghosin Tola, Block- Narpatganj, District- Araria.
16. Bijendra Kumar, Son of Satyanarayan Sah, Resident of Village and Police Station- Bihariganj, District- Madhepura, presently posted in Primary School Haji Farjand Nagar, Block-Narpatganj, District- Araria.
 17. Pramod Kumar Singh, Son of Krishna Singh, Resident of Village- Hardiya, Police Station- Tarari, District- Bhojpur, presently posted in H.S. Fulwar, Block-Bihiya, District- East Champaran.
 18. Vijay Kumar Upadhyay, Son of Ram Krishna Upadhyay, Resident of Village-Latra, Police Station- Karaghar, District- Rohtas, presently posted in M.R.R. High School, Narghoghi, Block- Sarairanjan, District- Samastipur.
 19. Vijay Shankar Rai, Son of Dinanath Rai, Resident of Village- Mukhrao, Police Station- Nuaon, District- Kaimur (Bhabhua), presently posted in High School, Malahi, Block- Areraj, District-East Champaran.
 20. Pravin Kumar, Son of Bhagwan Dayal Prasad Singh, Resident of Bhadwar, Police Station- Bagengola, District- Buxar, presently posted in High School, Raghobpur, District-Samastipur.
 21. Shashi Bhushan Prasad Singh, Son of Jainath Singh, Resident of Village- Kapur Dihra, Police Station- Tarari, District- Bhojpur, presently posted in Janta High School, Akhtiarpur Chandrauti, Block-Pusa, District- Samastipur.
 22. Parasmani Tiwari, Son of Raj Kishor Tiwari, Resident of Village- Babhnauli, Police Station- Vijaypur, District- Gopalganj, presently posted in Government Primary School, Tadtola, Block-Bagaha-I, District- West Champaran.
 23. Abhinav Kumar, Son of Sudhir Yadav, Resident of Village and Police Station-Sahepur Kamal, District- Begusarai, presently posted in S.B. High School, Jagdishpur Bagh Nagari, Block-Sakra, District- Muzaffarpur.
 24. Ajay Kumar, Son of Deonath Ram, Resident of Village- Khajuha, Amhara, Police Station- Rasra, District- Ballia (U.P), presently posted in Upgraded Middle School, Pokharwa, Block-Kursa Kanta, District- Araria.
 25. Arvind Kumar Chauhan, Son of Kapildeo Chauhan, Resident of Village- Chandpur, Police Station- Rasra, State-Ballia (U.P), presently posted as Upgraded Middle School, Gosnagar, Block- Kursa Kanta, District-Araria.
 26. Alok Kumar Ranjan, Son of dev Nath Ram, Resident of Village- Khajuha, Police Station- Rasra, District- Ballia (U.OP) presently posted in Primary School, Musti Tola Dumaria, Block-Dumaria, District- Araria.

... .. Petitioner/s

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Government of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The Director, Secondary Education, Government of Bihar, Patna.



5. The District Education Officer, Araria.
6. The District Education Officer, Darbhanga.
7. The District Education Officer, East Champaran.
8. The District Education Officer, Samastipur.

... ... Respondent/s

with
Civil Writ Jurisdiction Case No. 17171 of 2025

1. Vidya Sagar Singh Son of Krishna Nandan Singh, Resident of Ward No. 14, Ring Bandh, P.O. Lakshmana Nagar, P.S. and District- Sitamarhi. Presently posted as Exclusive Teacher.
2. Sudhir Kumar Singh, Son of Dharam Dev Singh, Resident of Sita Mandir Bakshi Mohalla, P.O. Jhauganj, P.S.Khajekalan, District- Patna. Presently posted as Exclusive Teacher.
3. Kunal Kumar, Son of Bhagwan Prasad Gupta, Resident of Karnal Singh Gali, New Area Sikandarpur, Akharaghat, P.O. Head Post Office Muzaffarpur, P.S. Town Thana, District- Muzaffarpur. Presently posted as Exclusive Teacher.
4. Yogesh Prasad Satvijay, Son of Mahendra Prasad Yadav, Resident of Ward No. 16, Near Anganbari Kendra Itahari, P.O. and P.S. Jankinagar, District- Purnea. Presently posted as Exclusive Teacher.
5. Md. Ahra Rujama, Son of Abdul Mannan, Resident of Village and P.O. Purshottampur, P.S. Chauradano, District-East Champaran. Presently posted as Exclusive Teacher.
6. Md. Shad Anjum, Son of Md. Shakil Anjum, Resident of Dachini Malah Bigha, P.O. and P.S. Islampur, District- Nalanda. Presently posted as Exclusive Teacher.
7. Randhir Kumar Sinha, Son of Ajay Kumar Sinha, Resident of Gola Road, Near Dr. Ram D.A.V. Public School, Ward No.20, P.O. Danapur Cant, P.S. Danapur, District-Patna. Presently posted as Exclusive Teacher.
8. Rajiv Ranjan, Son of Kapil Mun Choudhary, Resident of Dr. U.K. Choudhary Ke Gali, Jagdev Nagar, Arrah, P.O. Awadhpuri, P.S. Awadhpuri, District- Bhojpur. Presently posted as Exclusive Teacher.
9. Jyoti Gupta, Wife of Vishal Raj Kamal, Resident of Ward No. 23, Daldari Road, Gola Road, P.O. Danapur, Cant, P.S. Danapur, District- Patna. Presently posted as Exclusive Teacher.
10. Naveen Kumar, Son of Chandreshwar Prasad, Resident of Ward No.16, Vidya Vihar Road No.04, Deepak Store Gali, Behind laxmi School, Chakmahila, Dumra, P.O. and PS District- Sitamarhi. Presently posted as Exclusive Teacher.
11. Pawan Kumar, Son of Harinandan Prasad, Resident of Ward No. 31, Near Dr. Kumar Surendra Residence, Agarawa, P.O. Motihari, P.S. Town Motihari, District- East Champaran. Presently posted as Exclusive Teacher.
12. Ashisha Kumar, Son of Prabhu Prasad Yadav, Resident of Village Marpa



Mohan, P.O. Deokuliya, P.S. Phenahara, District- East Champaran. Presently posted as Exclusive Teacher.

... .. Petitioner/s

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The Director, Secondary Education, Education Department, Govt. of Bihar, Patna.
5. The Bihar School Examination Board, Patna through its Chairman.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 17696 of 2025

Amiya Mohan S/o Manoj Kumar, R/o Village- Bagdobh, Post- Bagdobh, P.S.- Nayagaon, Matihani, District - Begusarai, Bihar - 851129.

... .. Petitioner/s

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna.
3. The Director, Primary Education, Education Department, Government of Bihar, Patna.
4. The Director, Secondary Education, Education Department, Government of Bihar, Patna.
5. The Bihar School Examination Board, Patna through its Chairman.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 18103 of 2025

1. Ravi Kumar Son of Laxmi Narayan Sah, Resident of Village-Gheghtha, Police Station-Chapra Muffasil, District-Saran.
2. Radha Raman Singh, Son of Om Prakash Singh, Resident of Village Bandipur, Police Station Ramgarh, Post Office-Ramgarh, District-Kaimur.
3. Vijay Narayan Sharma, Son of Ramphal Sharma, Resident of Village-Mahaganv, Police Station-Balua, Post Office-Papaura, District-Chandauli,



State-Uttar Pradesh, Pin Code-232109.

4. Lachhi Ram Singh Yadav, Son of Rammurat Singh Yadav, Resident of Village-Mohanpurwa, Police Station-Balua, Post Office-Papaura, District-Chandauli, State-Uttar Pradesh, Pin Code-232109.
5. Bhagavant Prasad, Son of Doman Prasad Yadav, Resident of Village-Padaya, Police Station-Chandauli, Post Office-Chandauli, District-Chandauli, State-Uttar Pradesh, Pin Code-232109.
6. Kaushalendra Kumar Singh, Son of Ramesh Kumar Singh, Resident of Village-Makhdumpur, Police Station-Mariyahu, Post Office-Mariyahi, District-Jaunpur, State-Uttar Pradesh, Pin Code-222161.
7. Binit Kumar Singh, Son of Shri Krishna Singh, Resident of Village-Jamunipur, Police Station-Chandauli, Post Office-Jamunipur, District-Chandauli, State-Uttar Pradesh, Pin Code-232109.
8. Shivaji, Son of Suryakant Singh, Resident of Village-Phaguiya, Post Office-Kahagwal, Police Station-Chandauli, District-Chandauli, State-Uttar Pradesh, Pin Code-232104.
9. Bhupendra Kumar Rai, Son of Rameshwar Rai, Resident of Village-Bachhapar, Post Office-Bachhapar, Police Station-Pakdi, District-Ballia, State-Uttar Pradesh, Pin Code-277303.
10. Sudhir Kumar Singh @ Sudhir Singh, Son of Shiv Kumar Singh, Resident of Village-Chawar, Post Office-Gain, Police Station-Mardah, District-Ghazipur, State-Uttar Pradesh, Pin Code-233226.
11. Nami Niranjana, Son of Ganpati Ram, Resident of Village-Jamauli, Post Office-Jamauli, Police Station-Buxar, District-Buxar, State-Bihar, Pin Code-802128.
12. Mayank Prasad Gupt, Son of Ramjanm Gupt, Resident of Mohalla Ward No. - 23 Zamaniya, Post Office-Zamaniya, Police Station-Zamaniya, District-Ghazipur, State-Uttar Pradesh, Pin Code-232331.

... .. Petitioner/s

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna.
3. The Director, Primary Education, Education Department, Government of Bihar, Patna.
4. The Director, Secondary Education, Education Department, Government of Bihar, Patna.
5. The Bihar School Examination Board, Patna through its Chairman.

... .. Respondent/s

with

Civil Writ Jurisdiction Case No. 414 of 2026



Shailendra Kumar Son of Suresh Prasad, resident of Mohalla-Saidpur Road,
Patna, PO-Bankipur, P.S.-Kadamkuan, Dist-Patna.

... .. Petitioner/s

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education Department, Govt. of Bihar, Patna.
4. The Director, Secondary Education, Education Department, Govt. of Bihar, Patna.
5. The Bihar School Examination Board, Patna through its Chairman.

... .. Respondent/s

Appearance :

(In Civil Writ Jurisdiction Case No. 6127 of 2025)

For the Petitioner/s : Mr. Ashish Giri, Sr. Adv.
Mr. Sumit Kumar Jha, Adv.
Mrs. Riya Giri, Adv.
Mr. Pratik Raj, Adv.
For the Respondent/s : Mr. P.K. Shahi, Sr. Adv., A.G.
Mr. Naresh Dikshit, Adv.
Mr. Vikash Kumar, SC-11
Mr. Akash Chaturvedi, AC to SC-11

(In Civil Writ Jurisdiction Case No. 9912 of 2025)

For the Petitioner/s : Mr. Sumit Kumar Jha, Adv.
Mrs. Rakchika Shekhar, Adv.
For the Respondent/s : Mr. Government Pleader (26)
For B.S.E.B : Mr. Vipin Kumar, Adv.

(In Civil Writ Jurisdiction Case No. 10136 of 2025)

For the Petitioner/s : Mr. Arun Kumar, Adv.
For the Respondent/s : Mr. P.K. Shahi (AG)
Mr. Standing Counsel (16)

(In Civil Writ Jurisdiction Case No. 11985 of 2025)

For the Petitioner/s : Mr. Rajendra Narayan, Sr. Adv.
Mr. Akash Kumar Mishra, Adv.
Mr. Abhay Kumar Singh, Adv.
Mr. Kanaya Kumar @ Kanhaiya Kumar, Adv.
For the Respondent/s : Mr. P.K. Shahi, Sr. Adv. (A.G)
Mr. Additional Advocate General (3)
Mr. Suman Kumar Jha, A.C to AAG- 3

(In Civil Writ Jurisdiction Case No. 12707 of 2025)

For the Petitioner/s : Mr. Ashish Giri, Sr. Adv.
Mr. Sumit Kumar Jha, Adv.
Mr. Pratik Raj, Adv.
For the Respondent/s : Mr. P.K. Shahi, Sr. Adv., A.G.
Mr. Vikash Kumar, SC-11
Mr. Rewtikant Raman, AC to SC-11

(In Civil Writ Jurisdiction Case No. 14553 of 2025)

For the Petitioner/s : Mr. Rajeev Kumar Singh, Adv.
For the Respondent/s : Mr. Prashant Pratap, GP- 2



(In Civil Writ Jurisdiction Case No. 15380 of 2025)

For the Petitioner/s : Mr.Mukund Kumar, Adv.
For the Respondent/s : Mr.Government Pleader (22)
Mr. Narendra Kumar Singh, A.C to G.P- 22

(In Civil Writ Jurisdiction Case No. 16509 of 2025)

For the Petitioner/s : Mr.Arun Kumar, Adv.
For the Respondent/s : Mr.Government Pleader (27)
Mr. Umesh Narayan Dubey, AC to GP-27

(In Civil Writ Jurisdiction Case No. 17171 of 2025)

For the Petitioner/s : Dr. Mayanand Jha, Sr. Adv.
Ms.Y. Madhavi
Mr. Ashutosh Kumar, Adv.
For the Respondent/s : Mr. P.K Shahi, Sr. Adv(A.G)
Mr. Suman Kumar Jha, Adv.

(In Civil Writ Jurisdiction Case No. 17696 of 2025)

For the Petitioner/s : Mr.Aryan Sinha, Adv.
For the Respondent/s : Mr.Government Advocate (05)
For the B.S.E.B : Mr. Siddhartha Prasad, Adv.

(In Civil Writ Jurisdiction Case No. 18103 of 2025)

For the Petitioner/s : Mr. Sanjeet Kumar, Adv.
For the Respondent/s : Mr. Subhash Pd. Singh, GA-3
Mr. Dilip Kumar, AC to GA-3

(In Civil Writ Jurisdiction Case No. 414 of 2026)

For the Petitioner/s : Mr.Ramji Kumar, Adv.
For the Respondent/s : Mr.Government Pleader (4)
For the B.S.E.B : Mr. P.K Shahi, Sr. Adv. (AG)
Mr. Naresh Dikshit, Adv.

CORAM: HONOURABLE MR. JUSTICE ALOK KUMAR SINHA
CAV JUDGMENT

Date : 13-05-2026

Heard the parties.

2. The petitioners in the writ application have prayed for following reliefs:

“i) To issue a writ/order/direction in the nature of certiorari for setting aside the Letter has contained in Memo No.2036 dated 21.12.2024 issued under signature of Director Primary Education, Education Department, Govt. of Bihar, Patna by which the provisional appointment letters issued to the petitioners has been cancelled and further direction has been given to all the District Education Officer to post the exclusive teachers including the petitioners at the place/School where they were originally/earlier posted. (Annexure-12)



ii) To issue a writ/order/direction in the nature of certiorari for setting aside the provisional appointment letters issued to the extent by which the provision of Amended Rule -2024 has been wrongly applied in the case of the petitioners.

iii) To issue a writ/order/direction in the nature of mandamus, directing the respondent authorities to give effect to the earlier provisional appointment letter dated 20.11.2024 and further post the petitioner in the allotted Districts in accordance with the provisions of unamended 2023 rules.

iv) To issue a writ/order/direction in the nature of mandamus, directing the respondent authorities to issue provisional appointment letter in favour of the petitioner no.5,12,18,22,25,31,32,33,40,48,64,67,68,70 ,81,86 and 88 similar to the other petitioners on basis of the merit list and further post the petitioners in the allotted districts in accordance with the provisions of 2023 rules.

v) To hold and declare that the respondent authorities are duty bound to complete the process of constitution of cadre of exclusive teachers in accordance with Rules called Bihar School Exclusive Teachers Rules, 2023.

vi) To hold and declare that Bihar State Exclusive Teacher (Amendment) Rule, 2024 is not applicable in relation to the process of constitution of cadre of exclusive teachers which has already been initiated prior to coming into force of Amendment Rules. 2024.

vii) To pass ex-parte /ad-interim relief during the pendency of the writ application restraining the respondent authorities from filling the seats in the Schools in the Districts allotted to the petitioners and or directing the respondent authorities to reserve the posts of teachers in the schools for the petitioners in the districts allotted to them.”



3. Learned counsel for the petitioners submits that the petitioners were initially appointed as Local Bodies Teachers as per the provisions of Bihar Panchayat Primary Teacher (Appointment and Service Conditions) Rule, 2012 and their respective appointment letters have been brought on record as Annexure-P1 series. It is submitted that all the petitioners have been serving in Government Schools situated in districts other than their home districts and have continuously discharged their duties in accordance with the Rules and Government guidelines without any complaint.

4. Learned counsel further submits that the State Government, in exercise of powers conferred under Article 309 of the Constitution of India, framed the Bihar State School Teacher (Appointment, Transfer, Disciplinary Proceeding and Service Condition) Rules, 2023, which came into force on 10.04.2023 and has been brought on record as Annexure-P2. It is contended that under the said Rules a policy decision was taken by the State Government with regard to appointment, transfer and service conditions of School Teachers and, significantly, a provision was introduced enabling transfer/posting of teachers in their home districts.



It is further submitted that thereafter the State Government framed another set of Rules, namely the Bihar School Exclusive Teachers Rules, 2023 (hereinafter for brevity, referred to “Unamended Exclusive Teachers Rules, 2023”), for the teachers employed by local bodies, with the object of bringing them at par with School Teachers appointed under the Bihar State School Teacher (Appointment, Transfer, Disciplinary Proceeding and Service Condition) Rules, 2023. The said Rules have been brought on record as Annexure-P3.

5. Learned counsel for the petitioners submits that Rule 2(1)(vi) of the “Unamended Exclusive Teachers Rules, 2023” defines “Exclusive Teachers” to mean all serving teachers employed by local bodies who are covered under the relevant Local Bodies Teachers Rules, 2020 and who have passed the competency test under Rule 4 of the said Rules. It is further submitted that Rule 3 of the said Rules provides that all teachers employed by various tiers of local bodies shall be required to pass a competency test under Rule 4 and upon qualifying the same and joining the allotted schools, they shall be known as “Exclusive Teachers”. It is contended that the Rules further provide that at the time of appearing in the competency test, teachers were required to furnish three choices of districts where they desired to serve and



the districts were to be allotted on the basis of merit/rank obtained in the competency test. Rule 4 specifically contemplated that the Department, through a Government agency, would conduct the competency test and that the candidates would furnish three district preferences while applying for the said examination. It is contended that district allotment was an integral and substantive part of the statutory scheme under the “Unamended Exclusive Teachers Rules, 2023”.

It is further submitted that vide Notification dated 15.01.2024, the State Government authorized the Bihar School Examination Board (BSEB) to conduct the competency test under Rule 4 of the “Unamended Exclusive Teachers Rules, 2023”, which notification has been brought on record as Annexure-P4. Thereafter, vide Memo No.139 dated 23.01.2024, detailed guidelines were issued regarding the conduct of the competency test (Annexure-P5).

6. Learned counsel submits that Clause-10 of the said guidelines specifically provided that after qualifying the competency test, a passing certificate would be issued by the BSEB and Clause-12(v) further stipulated that at the time of submission of the application form, the local bodies teachers were required to provide three district preferences and the districts were



to be allotted by the BSEB, whereas schools were to be allotted by the Department.

It is further submitted that pursuant thereto, the BSEB issued Advertisement dated 25.01.2024 inviting applications from Local Bodies Teachers for appearing in the competency test under Rule 4 of the “Unamended Exclusive Teachers Rules, 2023” (Annexure-P6). Learned counsel submits that Clause-11 of the advertisement also reiterated the requirement of furnishing three district preferences and Clause-18 contemplated counselling and document verification after declaration of results and prior to allotment of schools.

7. Learned counsel for the petitioners further submits that all the petitioners, being eligible Local Bodies Teachers governed by the “Unamended Exclusive Teachers Rules, 2023”, submitted their applications within the stipulated period along with all requisite documents and while submitting their applications, each of the petitioners furnished three district preferences in terms of Rule 4 of the said Rules, the guidelines dated 23.01.2024 and the advertisement dated 25.01.2024. It is further submitted that all the petitioners appeared in the competency test conducted in February, 2024 and all of them were declared successful. Their respective score cards/result cards issued by the BSEB have been



brought on record as Annexure-P7 series. Learned counsel submits that the result cards themselves reflected the districts allotted to the petitioners in accordance with their merit and district preferences under the “Unamended Exclusive Teachers Rules, 2023”.

8. Learned counsel further submits that thereafter the petitioners were called for counselling and document verification and all the petitioners duly participated therein. It is next submitted that all their documents were verified by the concerned District Education Officers and status reports confirming such verification were also issued (Annexure-P8). It is contended that after completion of counselling and verification, the Director, Primary Education, Government of Bihar issued Memo No.1590 dated 15.11.2024 directing issuance of provisional appointment letters to all successful Exclusive Teachers on 20.11.2024 (Annexure-P9), pursuant thereto provisional appointment letters dated 20.11.2024 were issued to most of the petitioners by the District Education Officers of the allotted districts, except in some cases where such letters could not be issued for administrative reasons. The said provisional appointment letters have been annexed as Annexure-P10 series.

It is further contended that the appointment letters themselves specifically recorded that the appointments had been



made under the “Unamended Exclusive Teachers Rules, 2023” and that the district allotment had been made on the basis of merit and district preference in accordance with Rule 4 of the said Rules.

9. Learned counsel for the petitioners further submits that with issuance of provisional appointment letters, the entire selection process stood substantially concluded and only the ministerial/formal act of allotment of schools within the allotted districts remained. It is submitted that the petitioners, therefore, acquired a legitimate expectation that they would be permitted to join as Exclusive Teachers in the allotted districts in accordance with the “Unamended Exclusive Teachers Rules, 2023”.

It is further submitted that subsequently the State Government amended the Bihar School Exclusive Teachers Rules, 2023 by Gazette Notification dated 19.12.2024 (hereinafter for brevity, referred to as “Amendment Rules of 2024”), which amendment has been brought on record as Annexure-P/11. Learned counsel contends that by the said “Amendment Rules of 2024”, Rule-4 and Rule-10 of “Unamended Exclusive Teachers Rules, 2023” stood substituted and the provision relating to district choice was deleted and it provided for posting of “Exclusive Teachers” in their preposted schools. However, according to learned counsel, the amendment was prospective in nature and did



not contain any provision conferring retrospective operation of the amended Rules 4 & 10 nor any clause nullifying actions already completed under the “Unamended Exclusive Teachers Rules, 2023”.

10. Learned counsel further submits that since the competency test, district allotment, counselling, verification and issuance of provisional appointment letters had already been completed under the “Unamended Exclusive Teachers Rules, 2023”, the “Amendment Rules of 2024” could not legally be applied to the cases of the petitioners. It is, therefore, contended that the petitioners had acquired substantive and vested rights under the “Unamended Exclusive Teachers Rules, 2023” and such rights could not be taken away retrospectively in absence of any express provision to that effect.

It is further submitted that while only allotment of schools remained to be completed, the Director, Primary Education, Government of Bihar issued Memo No.2036 dated 21.12.2024 cancelling the provisional appointment letters issued in favour of the petitioners and the likes directing all such teachers to rejoin the schools where they had earlier been working. The said Memo has been brought on record as Annexure-P/12, which is under challenge.



11. Learned counsel submits that thereafter fresh provisional appointment letters (Annexure-P/13 Series) were issued by wrongly applying the “Amendment Rules of 2024” instead of permitting the petitioners to join in their allotted districts as determined under the “Unamended Exclusive Teachers Rules, 2023”. It is contended that the petitioners were thereafter compelled to join their earlier places of posting as they had no option except to comply in order to protect their services. One such joining letter issued in favour of petitioner no.1 has been brought on record as Annexure-P/14. The provisional appointment letters subsequently issued applying the “Amendment Rules of 2024” have also been challenged.

12. Learned counsel for the petitioners further submits that the action of the respondent authorities in cancelling the provisional appointment letters issued under the “Unamended Exclusive Teachers Rules, 2023” and in forcing the petitioners to rejoin their earlier schools is wholly arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution of India. It is contended that the respondents were duty bound to complete the process initiated under Rule-4 of the “Unamended Exclusive Teachers Rules, 2023” by allotting schools in the districts already



allotted to the petitioners on the basis of merit and district preference.

It is further submitted that once the recruitment process commenced under a particular statutory framework and had proceeded to the stage of issuance of provisional appointment letters, the respondents could not alter *the rules of the game* midway by applying the “Unamended Exclusive Teachers Rules, 2023” retrospectively. The advertisement, the guidelines and the statutory Rules together created enforceable rights and legitimate expectations in favour of the petitioners.

13. Learned counsel also submits that it is a settled principle of law that every statute or statutory rule is prospective unless expressly or by necessary implication made retrospective. According to learned counsel the “Amendment Rules of 2024” did not disclose any intention to retrospectively invalidate or reopen processes already concluded under the “Unamended Exclusive Teachers Rules, 2023”. It is further submitted that similarly situated petitioners, namely petitioner nos.5, 12, 18, 22, 25, 31, 32, 33, 40, 48, 64, 67, 68, 70, 81, 86 and 88, despite having qualified in the competency test under the same advertisement and under the same statutory regime, were not even issued provisional appointment letters under the “Unamended Exclusive Teachers



Rules, 2023”, which action is also stated to be arbitrary and discriminatory. It is however informed by the learned counsel for the petitioners that during the pendency of the writ application the petitioner nos.5, 12, 18, 22, 25, 31, 32, 33, 40, 48, 64, 67, 68, 70, 81, 86 and 88 were directly issued provisional appointment letters applying the “Amendment Rules of 2024” and thereby posting them at the place they were earlier working, which they had no choice but to comply under the afore-enumerated compelling circumstances.

14. *Per Contra*, learned counsel for the respondent no.2 (State) submits that the present writ petition has been filed questioning the legality and validity of the order contained in Memo No.2036 dated 21.12.2024 issued by the Director, Primary Education, Bihar, whereby the provisional appointment letters earlier issued in favour of the petitioners were cancelled and consequential directions were issued to the concerned District Education Officers for permitting the petitioners and other similarly situated teachers to continue at the schools where they were originally posted.

It is submitted on behalf of the respondent no.2 (State) that the impugned order dated 21.12.2024 has been issued in exercise of powers flowing from the “Unamended Exclusive



Teachers Rules, 2023” as amended by the “Amendment Rules of 2024” notified vide Notification No.3054 dated 19.12.2024.

15. Learned counsel submits that under Rule 2(vii) of the “Unamended Exclusive Teachers Rules, 2023”, an “Exclusive Teacher” has been defined to mean a serving local bodies teacher who has qualified the prescribed competency test. It is contended that after amendment of the said Rules on 19.12.2024, a revised statutory mechanism was introduced regarding issuance of appointment letters and posting of teachers who had qualified the competency test.

It is further submitted that pursuant to the “Amendment Rules of 2024”, the Director, Primary Education, Bihar issued the impugned order dated 21.12.2024 for implementation of the said Rules. Under the said order, all District Education Officers were directed to issue provisional appointment letters to eligible teachers from 23.12.2024 onwards through a standardized software-based system. It was further clarified therein that all earlier provisional appointment letters issued by the District Education Officers would stand cancelled.

16. Learned counsel for the respondent no.2 further submits that under the impugned order all such teachers were directed to be posted in the same schools where they had earlier



been working and formal posting orders were to be issued accordingly. It is contended that after joining pursuant to the said posting orders, the teachers concerned would discharge duties as “Exclusive Teachers” in the allotted schools and from the date of joining as “Exclusive Teachers”, they would automatically stand relieved from their earlier status as local bodies teachers.

17. Learned counsel further submits that the reasons behind issuance of the impugned order dated 21.12.2024 were administrative as well as statutory in nature. It was also orally argued that the “Amendment Rules of 2024” had to be brought because most of the teachers who were posted in their home district did not want to be displaced (however this fact is not borne out from the affidavit filed by the respondent no.2). It is, therefore, submitted that after notification of the “Amendment Rules of 2024” vide Notification No.3054 dated 19.12.2024, the Director was fully empowered to issue implementation guidelines in terms of the said amended Rules. It is contended that the impugned order was issued with the object of streamlining the process of issuance of appointment letters through a uniform software-based mechanism so as to avoid administrative confusion, inconsistencies and legal irregularities arising out of provisional



appointment letters issued earlier by different District Education Officers.

18. Learned counsel also submits that the impugned directions were issued keeping in view the larger public interest and with the intention of ensuring continuity in the educational system so that teaching activities in Government Schools are not adversely affected. It is submitted that if all such teachers were immediately shifted from their existing schools, it would have resulted in serious administrative dislocation and disruption in the functioning of educational institutions. Accordingly, the teachers were directed to continue in the schools where they were already working and complete their joining between 01.01.2025 and 07.01.2025.

It is thus submitted that the impugned order merely operationalizes and implements the amended statutory Rules by providing a standardized procedure for issuance of fresh appointment letters and posting orders. Learned counsel submits that the earlier provisional appointment letters were superseded only in order to give effect to the “Amendment Rules of 2024” and not with any malafide intention or arbitrariness.

19. Learned counsel for the respondent no.2 further submits that the “Unamended Exclusive Teachers Rules, 2023”



themselves contemplate change in service conditions of teachers who qualify the competency test and no vested or indefeasible right accrued in favour of the petitioners merely on the basis of provisional appointment letters. According to learned counsel, no fundamental or legal right of the petitioners has been infringed by the impugned order and, on the contrary, the implementation of the “Amendment Rules of 2024” is intended to confer benefit upon successful candidates by integrating them into the State teaching cadre. It is, therefore, contended that the petitioners cannot claim a right contrary to the statutory framework and cannot seek to disregard the “Amendment Rules of 2024” merely because they are dissatisfied with the policy decision of the State Government.

20. Learned counsel submits that apart from expressing disagreement with the administrative decision reflected in the impugned order, the petitioners have failed to point out any illegality or procedural irregularity. It is further submitted that the impugned order is merely an administrative guideline issued for implementation of validly framed statutory Rules and does not create any new disability or adverse civil consequence warranting interference in exercise of writ jurisdiction. It is contended that the impugned order is not a quasi-judicial determination affecting any accrued legal right of the petitioners and, therefore, the scope of



judicial review in the present matter is extremely limited. Learned counsel submits that in absence of any demonstrable violation of statutory provisions or constitutional mandate, no case for interference is made out.

21. Learned counsel further submits that the challenge made by the petitioners proceeds on an erroneous assumption that the Department acted beyond its authority while issuing the impugned order, whereas in fact the same was issued strictly under the authority conferred by the “Amendment Rules of 2024”. It is submitted that the Rules were duly notified and the Director, Primary Education was fully competent to issue implementation instructions pursuant thereto. It is further submitted that the petition itself is premature and misconceived inasmuch as the petitioners continue to remain in service and their appointment as “Exclusive Teachers” is being processed in accordance with law and under the amended statutory scheme.

22. Learned counsel for the respondent no.2 submits that the impugned order has been issued to faithfully enforce the “Unamended Exclusive Teachers Rules, 2023” as amended vide Notification No.3054 dated 19.12.2024. The Rules contemplate appointment and posting of teachers qualifying the competency test as “Exclusive Teachers” and the Department was fully



competent to streamline and coordinate the process of appointment and posting in administrative interest. It is further submitted that the direction requiring the petitioners and similarly situated teachers to continue in the schools where they were already posted is fully consistent with the object and scheme of the “Amendment Rules of 2024”. According to learned counsel, such posting ensures continuity in education and prevents disruption in academic activities. It is contended that continuation in the existing schools cannot be treated as a grievance, rather the same is beneficial from an administrative as well as academic standpoint.

23. Learned counsel also submits that the “Unamended Exclusive Teachers Rules, 2023” as amended contemplate a phased transition from local bodies teachers to Exclusive Teachers and do not confer immediate permanent status upon qualifying the competency test. The provisional appointment letters followed by formal joining and confirmation form part of the statutory transition process envisaged under the “Amendment Rules of 2024”.

It is further submitted that the provisional appointment letters subsequently issued by the District Education Officers pursuant to the amended procedure were generated through the



authorized software system and were duly authenticated. Learned counsel submits that replacement of earlier provisional appointment letters with software-generated letters does not prejudice the petitioners in any manner and merely ensures procedural uniformity and administrative regularity.

In conclusion, learned counsel for the respondent no.2 submits that the answering respondents have acted strictly within the four corners of the statutory framework and the impugned order dated 21.12.2024 faithfully implements the “Unamended Exclusive Teachers Rules, 2023” as amended in 2024. It is contended that there is no illegality, arbitrariness or violation of constitutional or statutory provisions in the action of the respondents. It is thus submitted that the writ petition being devoid of merit is fit to be dismissed.

24. Learned counsel for the respondent Bihar School Examination Board (B.S.E.B.) states that all the petitioners are admittedly Local Bodies Teachers appointed under the provisions of the Bihar Panchayat Primary Teachers (Appointment and Service Conditions) Rules, 2012. It is submitted that subsequently the State Government framed the “Unamended Exclusive Teachers Rules, 2023” with the object of bringing teachers employed by the Local Bodies at par with teachers appointed under the Bihar



School Teachers (Appointment, Transfer, Disciplinary Proceeding and Service Condition) Rules, 2023.

Learned counsel further submits that under Rule 3 read with Rule 4 of the “Unamended Exclusive Teachers Rules, 2023”, all Local Bodies Teachers were required to qualify the competency test and upon qualifying the same, they were to be brought under a single district cadre as “Exclusive Teachers” from the date of joining in the allotted schools. It is further submitted that thereafter the State Government amended the Bihar School Exclusive Teachers Rules, 2023 by way of the “Amendment Rules of 2024” notified on 19.12.2024 and pursuant thereto all the teachers including the petitioners, except some of them, were directed to join in the schools where they were already working after cancellation of their earlier provisional appointment letters. Learned counsel submits that the principal grievance of the petitioners pertains to the issue of appointment and posting under the “Amendment Rules of 2024”.

25. Learned counsel submits that by Notification contained in Memo No.11 dated 15.01.2024, the Bihar School Examination Board was authorized by the State Government to conduct the Competency Test, 2024 (CTT-2024) in terms of Rule 4 and Rule-13 of the “Unamended Exclusive Teachers Rules, 2023”.



A copy of the said Notification has been brought on record as Annexure-R/A.

Learned counsel further submits that pursuant to the aforesaid authorization, the answering respondent Board issued advertisement dated 25.01.2024 for conducting the Competency Test, 2024 (CTT-2024). It is submitted that the petitioners appeared in the said examination and were declared successful and thereafter became eligible for posting as “Exclusive Teachers” in the allotted schools in accordance with the applicable Rules.

26. Learned counsel for the respondent B.S.E.B. specifically submits that the Board has no role whatsoever in the matter of appointment, posting or issuance of appointment letters. According to learned counsel, the role of the Board is confined only to conducting the competency examination under the instructions issued by the Education Department and verification of certificates/documents of the candidates. It is further submitted that matters relating to appointment and posting are to be governed strictly in accordance with the “Unamended Exclusive Teachers Rules, 2023” and the amended provisions thereof and such matters do not fall within the ambit, authority or jurisdiction of the answering respondent Board.

ISSUES FOR CONSIDERATION:



1. Whether the respondent authorities were legally justified in applying the “Amendment Rules of 2024” retrospectively to the cases of the petitioners, despite the competency test, district allotment, counselling, document verification and issuance of provisional appointment letters having already been completed under the “Unamended Exclusive Teachers Rules, 2023”?

2. Whether the cancellation of the provisional appointment letters dated 20.11.2024 issued in favour of the petitioners and the consequential direction compelling them to continue in their earlier schools vide Memo No.2036 dated 21.12.2024 are arbitrary, violative of Articles 14 and 16 of the Constitution of India and contrary to the doctrine that the “rules of the game” cannot be changed after commencement and substantial completion of the selection process?

3. Whether the petitioners, after qualifying the competency test and being allotted districts and issued provisional appointment letters under the “Unamended Exclusive Teachers Rules, 2023”, had acquired a vested right and/or legitimate expectation to be posted in the allotted districts in accordance with the unamended statutory rules, which could not be defeated by subsequent executive action or amendment in the Rules?



FINDINGS:

1. Whether the respondent authorities were legally justified in applying the “Amendment Rules of 2024” retrospectively to the cases of the petitioners, despite the competency test, district allotment, counselling, document verification and issuance of provisional appointment letters having already been completed under the “Unamended Exclusive Teachers Rules, 2023”?

Findings on Issue no. (1)

So far as Issue No.1 is concerned, namely, whether the respondent authorities were legally justified in applying the “Amendment Rules of 2024” retrospectively to the cases of the petitioners despite the competency test, district allotment, counselling, document verification and issuance of provisional appointment letters having already been completed under the unamended “Unamended Exclusive Teachers Rules, 2023”, this Court proceeds to examine the statutory scheme, the sequence of events and the rival submissions advanced on behalf of the parties.

From the materials available on record, it appears that the petitioners were initially appointed as Local Bodies Teachers under the prevailing statutory framework governing Panchayat/Local Bodies Teachers. Subsequently, the State



Government framed the “Unamended Exclusive Teachers Rules, 2023” with the object of bringing Local Bodies Teachers at par with teachers appointed under the Bihar School Teachers (Appointment, Transfer, Disciplinary Proceeding and Service Condition) Rules, 2023.

Under the scheme of the “Unamended Exclusive Teachers Rules, 2023”, particularly Rule 3 read with Rule 4 thereof, all Local Bodies Teachers were required to qualify a competency test conducted through an authorized Government agency and upon qualifying the same and joining in the allotted schools, such teachers were to be treated as “Exclusive Teachers”. The Rules further contemplated that at the time of submission of the application form for the competency test, candidates were required to furnish preferences of districts where they intended to serve and district allotment was to be made on the basis of merit obtained in the competency test. Relevant portion of Rule 3 and Rule 4 of the “Unamended Exclusive Teachers Rules, 2023” are quoted here for reference:

“Rule-3 Constitution of Cadre:- (1) *All the teachers employed by the various tiers of local bodies (viz. Panchayati Raj and Urban Bodies) shall be required to pass a competency test under Rule 4 and upon passing the test and joining the allotted*



school thereafter be called "Exclusive Teachers". The Local Bodies Teachers employed at various. ties of local bodies shall stand merged as a single cadre at the district level from the date of joining the allotted school as per the allotted district in the competency test. They shall constitute a separate cadre whose service conditions shall henceforth be regulated by these Rules. Provided that these Exclusive Teachers upon passing the competency test under Rule 4 will be entitled to avail the salary and other perks appointed under Bihar State School Teachers (Appointment, Transfer, Disciplinary Proceedings and Service Conditions) Rules, 2023. Provided further that any disciplinary action, vigilance enquiry or any other Pestigation pending against such "Local Bodies" Teachers who become "Exclusive Teachers", shall continue as per the provisions of these new Rules.

(2) As and when an Exclusive Teacher retires or resigns or is dismissed, the resulting Vacancy shall not be filled by local bodies. The Department shall be competent to retain a certain percentage of such vacancies for promotion of these Exclusive Teachers and transfer the remaining to the cadre of School Teachers appointed under Bihar State School Teachers (Appointment, Transfer, Disciplinary Proceedings and Service Conditions) Rules, 2023.



(3) Those "local bodies" teachers who do not appear in or pass the Competency Test as per Rule 4, shall continue to remain "Local Bodies" Teachers.

Rule-4- Competency Test:- *The Department, through a government agency of its choice shall conduct a competency test for all serving Local Bodies Teachers. The competency test shall be conducted over a period of one year from the date of promulgation of these Rules. Three attempts to pass the competency test shall be given to each local bodies teacher. At the time of appearing in the test, the local bodies teacher shall be required to give three choices of the districts they wish to serve as Exclusive Teachers. Districts shall be allotted based on their rank in the competency test. Provided that cases of all those local bodies teachers who do not appear or fail to clear the competency test in the 3rd attempt shall be considered separately by the Department. The Department shall constitute a committee to consider the cases of all such local bodies teachers and make suitable recommendation to the Government and to that extent, the "Local Bodies Teachers Rules, 2020" shall stand modified."*

Further, the guidelines issued by the State Government vide Memo dated 23.01.2024 as well as the advertisement issued by the Bihar School Examination Board on 25.01.2024 also



reiterated the aforesaid statutory position and specifically provided that candidates would furnish district preferences and districts would be allotted accordingly. Relevant paragraph of the guideline vide Memo No.139 dated 23.01.2024 providing the details regarding conducting of competency test are reproduced herein for ready reference.

“12. विशेष अनुदेशः

(i) परीक्षा फार्म प्रपत्र एवं विज्ञप्ति विभागीय अनुमोदन उपरान्त जारी किया जाएगा।

(ii) शिक्षक अभ्यर्थी द्वारा सक्षमता परीक्षा हेतु आवेदन पत्र बिहार विद्यालय परीक्षा समिति के पोर्टल पर ऑनलाईन भरा जाएगा।

(iii) परीक्षा फार्म भरते समय शिक्षक अभ्यर्थी द्वारा खास कर पिता/पति का नाम, जन्म तिथि एवं योगदान की तिथि इत्यादि सही भरा गया है या नहीं, मिलान करने के उपरान्त Submit किया जाएगा।

(iv) शिक्षक अभ्यर्थी द्वारा परीक्षा फार्म भरते समय निम्नांकित अभिलेख Upload करना होगा—

(क) आधार कार्ड

(ख) मैट्रिक का प्रमाण पत्र

(ग) TET/CTET/STET उत्तीर्णता प्रमाण पत्र

(घ) शैक्षणिक प्रमाण पत्र

(ङ.) प्रशैक्षणिक प्रमाण पत्र

(च) नियोजन इकाई द्वारा जारी नियुक्ति पत्र।

(v) परीक्षा फार्म भरते समय शिक्षक अभ्यर्थियों को तीन जिलों का विकल्प देना अनिवार्य होगा। जिला का आवंटन बिहार विद्यालय परीक्षा समिति एवं विद्यालय का आवंटन विभाग द्वारा किया जाएगा।”

[Emphasis supplied]

It is not in dispute that pursuant to the aforesaid Rules and guidelines, all the petitioners submitted their applications, furnished district preferences, appeared in the competency test conducted in February, 2024 and were declared successful. The result cards issued by the Bihar School Examination Board itself



reflected the districts allotted to the petitioners as per the district preferences given by them.

Thereafter, the petitioners were called for counselling and document verification and the records disclose that their credentials were duly verified by the concerned authorities. Subsequently, provisional appointment letters dated 20.11.2024 came to be issued in favour of the petitioners by the respective District Education Officers of the allotted districts.

A perusal of the said provisional appointment letters demonstrates that the appointments had been made in accordance with the “Unamended Exclusive Teachers Rules, 2023” and the allotment of districts had been made on the basis of merit and preference under the statutory framework then prevailing. The relevant portion of the provisional appointment letter dated 20.11.2024 is quoted herein below for ready reference.

“बिहार विद्यालय विशिष्ट शिक्षक नियमावली, 2023 में प्रावधानों के तहत बिहार विद्यालय परीक्षा समिति, पटना के विज्ञप्ति संख्या-PR 34/2024 के परिप्रेक्ष्य में सक्षमता परीक्षा, 2024 के घोषित परिणाम के आधार पर आपके द्वारा Counselling में प्रस्तुत होने के पश्चात एवं आवश्यक कागजात प्रदान करने के उपरान्त यह औपबंधिक नियुक्ति-पत्र निम्नलिखित शर्तों के अन्तर्गत निर्गत किया जा रहा है:-

- 1. यह नियुक्ति-पत्र औपबंधिक रूप से निर्गत किया जा रहा है।*
- 2. विभाग द्वारा आपके प्रमाण-पत्रों का सत्यापन संबंधित issuing Authority (निर्गमन प्राधिकार) से कराया जा रहा है। यदि प्रमाण-पत्र गलत पाया जाता है तो यह नियुक्ति रद्द कर दी जायेगी और आवश्यक कानूनी कार्रवाई की जायेगी।*
- 3. बिहार विद्यालय विशिष्ट शिक्षक नियमावली, 2023 के नियम- 3(1) के तहत आवंटित विद्यालय में योगदान के*



पश्चात आप विशिष्ट शिक्षक के रूप में वेतन भुगतान के पात्र होंगे।

4. बिहार विद्यालय विशिष्ट शिक्षक नियमावली, 2023 के नियम-10 एवं विभागीय संकल्प ज्ञापक-7/स्थापना0-02-06/2024-1729 दिनांक 07.10.2024 के आलोक में नियमानुसार विद्यालय आवंटित कर पदस्थापन किया जायेगा।

5. यह भी स्पष्ट किया जाता है कि कंडिका 4 के आलोक में युक्तिसंगत पदस्थापन के साथ विद्यालय पदस्थापन पत्र निर्गत किया जायेगा।”

[Emphasis supplied]

Thus, by the time the Amendment Rules, 2024 came into force on 19.12.2024, the process initiated under the “Unamended Exclusive Teachers Rules, 2023” had already progressed substantially and all material stages of the selection process, namely, competency test, declaration of result, district allotment, counselling, document verification and issuance of provisional appointment letters had already been completed.

The principal contention advanced on behalf of the petitioners is that after completion of the aforesaid stages, a substantive and accrued right came into existence in their favour to be considered for posting in the allotted districts under the unamended Rules and such right could not subsequently be taken away by retrospective application of the “Amendment Rules of 2024”. It has further been contended that the “Amendment Rules of 2024” neither expressly nor by necessary implication provide for retrospective operation and therefore, could not be applied to



reopen or nullify a process already completed under the earlier statutory regime.

On the other hand, learned counsel appearing on behalf of the respondent authorities has contended that the impugned order dated 21.12.2024 merely operationalizes the “Amendment Rules of 2024” and that the State Government was competent to issue fresh implementation guidelines in administrative interest. It has also been contended that the petitioners had not acquired any indefeasible right merely on the basis of provisional appointment letters and that the “Amendment Rules of 2024” contemplated a phased transition of Local Bodies Teachers into the cadre of “Exclusive Teachers”.

Having considered the rival submissions and materials on record, this Court finds that the controversy essentially turns upon the nature and effect of the “Amendment Rules of 2024” and whether the same were intended to apply retrospectively to processes already completed under the “Unamended Exclusive Teachers Rules, 2023”.

At this stage, it would be apposite to notice the settled principle of statutory interpretation that every statute or statutory rule is presumed to operate prospectively unless the legislature expressly or by necessary implication gives retrospective effect to



the same. The reason behind such principle is that accrued or vested rights cannot ordinarily be divested by subsequent amendments unless the statutory language clearly compels such a consequence.

The “Amendment Rules of 2024” admittedly came into force on 19.12.2024. However, from a plain reading of the amendment notification and the substituted provisions, this Court does not find any express stipulation giving retrospective effect to the amendment. Equally, no provision has been brought to the notice of this Court indicating that the State intended to reopen, cancel or nullify actions already completed under the “Unamended Exclusive Teachers Rules, 2023”.

Significantly, the respondents themselves have admitted in their counter affidavit that the provisional appointment letters issued earlier were cancelled after implementation of the “Amendment Rules of 2024” and fresh directions were issued requiring the petitioners to continue in their existing schools. Therefore, the action of the respondents clearly amounts to giving retrospective operational effect to the amended provisions in respect of a process which had already substantially concluded under the earlier Rules.



This Court is unable to accept the contention of the respondents that the impugned order is merely an administrative guideline having no bearing upon accrued rights of the petitioners. The effect of the impugned action is not merely procedural. By cancellation of the provisional appointment letters and by directing the petitioners to continue in their previous schools, the respondents effectively nullified the district allotments made under the “Unamended Exclusive Teachers Rules, 2023” and deprived the petitioners of the benefit flowing from the earlier statutory scheme.

At this juncture, it is equally relevant to note that the petitioners were not merely aspirants participating in an ongoing process. Their competency test had concluded, districts had already been allotted on merit, counselling and verification had been completed and provisional appointment letters had also been issued. Therefore, the selection process had crossed the stage of mere expectation and had ripened into a crystallized entitlement under the “Unamended Exclusive Teachers Rules, 2023”, subject of course to completion of consequential formalities.

The submission of the respondents that the petitioners had acquired no vested right merely because the appointment letters were provisional also cannot be accepted in the facts of the present case. While it is true that a candidate does not ordinarily



acquire an indefeasible right to appointment merely by participation in a selection process, the position stands materially altered where the entire process has been completed under a particular statutory framework and the State thereafter seeks to alter essential conditions of appointment by subsequent amendment without express/implied retrospective operation.

In the present case, district preference and allotment formed an integral and substantive component of the recruitment process under the “Unamended Exclusive Teachers Rules, 2023”. The respondents, after acting upon the said Rules throughout the process, could not subsequently apply the amended provisions to deprive the petitioners of the benefits already accrued in their favour. The Court is also of the considered opinion that administrative convenience or policy considerations, howsoever important, cannot by themselves authorize retrospective application of statutory amendments in absence of express/implied legislative sanction.

Accordingly, this Court holds that the respondent authorities were not legally justified in retrospectively applying the “Amendment Rules of 2024” to the cases of the petitioners after completion of the competency test, district allotment, counselling, document verification and issuance of provisional appointment



letters under the unamended “Bihar School Exclusive Teachers Rules, 2023”. The action of the respondents in cancelling the earlier provisional appointment letters and in altering the district allotment already made under the unamended Rules is therefore unsustainable in law.

2. Whether the cancellation of the provisional appointment letters dated 20.11.2024 issued in favour of the petitioners and the consequential direction compelling them to continue in their earlier schools vide Memo No.2036 dated 21.12.2024 are arbitrary, violative of Articles 14 and 16 of the Constitution of India and contrary to the doctrine that the “rules of the game” cannot be changed after commencement and substantial completion of the selection process?

Findings on Issue no. (2)

So far as Issue No.2 is concerned, namely, whether the cancellation of the provisional appointment letters dated 20.11.2024 issued in favour of the petitioners and the consequential direction compelling them to continue in their earlier schools vide Memo No.2036 dated 21.12.2024 are arbitrary, violative of Articles 14 and 16 of the Constitution of India and contrary to the settled principle that the “rules of the game” cannot be changed after commencement and substantial completion of the selection



process, this Court proceeds to examine the legality and effect of the impugned action in the backdrop of the admitted factual matrix.

From the records of the case, it emerges that the petitioners participated in the process initiated under the “Unamended Exclusive Teachers Rules, 2023” and the guidelines issued thereunder. Under the statutory framework prevailing at the relevant point of time, Local Bodies Teachers were required to appear in a competency test and while applying for the said examination, they were required to furnish preferences of districts where they intended to serve as “Exclusive Teachers”.

The materials on record further disclose that the petitioners participated in the competency test conducted by the Bihar School Examination Board pursuant to the notification and advertisement issued for such purpose. It is not disputed by the respondents that all the petitioners were declared successful in the competency test and that districts were allotted to most of them on the basis of merit and district preference.

It further appears from the records that after declaration of result, the petitioners were called for counselling and verification of documents by the concerned District Education Officers. The documents submitted by the petitioners were duly verified and the authorities thereafter proceeded to issue



provisional appointment letters dated 20.11.2024 in favour of most of the petitioners.

A perusal of the said provisional appointment letters demonstrates that the appointments were made in accordance with the “Unamended Exclusive Teachers Rules, 2023” and the petitioners were to be posted in the districts allotted to them pursuant to the competency test process. However, before the petitioners could be finally allotted schools within the allotted districts, the respondent authorities issued Memo No.2036 dated 21.12.2024 cancelling the earlier provisional appointment letters and directing the petitioners to continue in the same schools where they had previously been working as Local Bodies Teachers.

The principal grievance of the petitioners is that the impugned action completely altered the basis of the recruitment process after the process had substantially concluded and thereby deprived the petitioners of the benefit of district allotment secured by them on the basis of merit under the “Unamended Exclusive Teachers Rules, 2023”.

On the other hand, the respondents have sought to justify the impugned action by contending that the “Amendment Rules of 2024” contemplated a revised mechanism for appointment and posting and that the impugned order was issued to streamline



the process, avoid administrative confusion and ensure continuity in educational activities. The respondents have further contended that the petitioners had no indefeasible right to insist upon posting in the allotted districts merely on the basis of provisional appointment letters.

Having considered the rival submissions, this Court finds that the impugned action cannot be viewed as a mere procedural adjustment or administrative arrangement. The consequence of cancellation of the provisional appointment letters was that the petitioners were deprived of the districts allotted to them under the unamended statutory framework and were compelled to continue in their earlier places of posting despite successfully participating in a process which specifically contemplated district preference and district allotment.

The Court is of the considered opinion that district allotment was not an incidental or insignificant aspect of the recruitment process. Rather, it constituted a substantive component of the selection mechanism itself. The petitioners were required to exercise district preferences at the time of application, districts were allotted on the basis of merit and such allotment formed part of the result declared by the Bihar School Examination Board.



Therefore, once the respondents permitted the entire process to proceed under the “Unamended Exclusive Teachers Rules, 2023”, conducted the competency test, allotted districts, completed counselling and verification and thereafter issued provisional appointment letters, the authorities could not subsequently alter the essential terms of the process to the prejudice of the petitioners.

At this stage, the principle that the “rules of the game” cannot be changed after commencement of the selection process assumes considerable significance. The said doctrine has consistently been recognized by the constitutional courts to ensure fairness, transparency and non-arbitrariness in public recruitment. Once a recruitment process is initiated under a particular statutory or procedural framework, candidates who participate in the process acquire a legitimate expectation that the selection shall be completed in accordance with the same rules unless the governing statute itself expressly/impliedly provides otherwise.

In the present case, the petitioners participated in the process on the clear understanding, flowing from the Rules, guidelines and advertisement, that district allotment would be made on the basis of merit and preference. The respondents themselves acted upon the said framework throughout the process and only



after completion of all material stages sought to alter the position by cancelling the provisional appointment letters.

The Court finds considerable force in the submission advanced on behalf of the petitioners that the respondents effectively changed the conditions governing appointment after substantial completion of the process. Such action strikes at the root of fairness in public employment and cannot withstand scrutiny under Articles 14 and 16 of the Constitution of India.

Article 14 mandates fairness and non-arbitrariness in State action, while Article 16 guarantees equality of opportunity in matters relating to public employment. Any action of the State which is arbitrary, unreasonable or discriminatory in the matter of recruitment and appointment would fall foul of the constitutional mandate.

In the present case, the impugned action not only altered the basis of appointment after completion of the process but also deprived the petitioners of the benefit earned by them through merit in the competency test. The petitioners had participated in the process with a legitimate expectation that district allotment would be honoured in terms of the governing Rules and guidelines. The sudden cancellation of the earlier appointment letters and direction



to continue in the previous schools defeated the very basis on which the petitioners had participated in the process.

The justification sought to be offered by the respondents on grounds of administrative convenience and continuity of education also does not persuade this Court to uphold the impugned action. Administrative convenience, though relevant, cannot override statutory provisions nor can it justify alteration of the conditions of selection after completion of the process. Once the respondents themselves adopted a merit-based district allotment mechanism under the “Unamended Exclusive Teachers Rules, 2023”, they were bound to carry the process to its logical conclusion.

This Court also cannot lose sight of the fact that the respondents themselves admitted in the counter affidavit that the provisional appointment letters issued earlier stood cancelled after implementation of the “Amendment Rules of 2024”. Thus, the cancellation was not on account of any defect attributable to the petitioners, suppression of facts or irregularity in the selection process, but solely because the State subsequently decided to alter the mechanism of posting.

The Court is, therefore, of the considered view that the cancellation of the provisional appointment letters dated



20.11.2024 and the consequential direction compelling the petitioners to continue in their earlier schools vide Memo No.2036 dated 21.12.2024 were arbitrary and unsustainable in law. The impugned action amounts to changing the rules governing appointment after commencement and substantial completion of the selection process and thereby violates the constitutional guarantees contained under Articles 14 and 16 of the Constitution of India.

3. Whether the petitioners, after qualifying the competency test and being allotted districts and issued provisional appointment letters under the Unamended Exclusive Teachers Rules, 2023, had acquired a vested right and/or legitimate expectation to be posted in the allotted districts in accordance with the unamended statutory rules, which could not be defeated by subsequent executive action or amendment in the Rules?

Findings on Issue no. (3)

So far as Issue No.3 is concerned, namely, whether the petitioners, after qualifying the competency test and being allotted districts and some of them also being issued provisional appointment letters under the “Unamended Exclusive Teachers Rules, 2023”, had acquired a vested right and/or legitimate



expectation to be posted in the allotted districts in accordance with the unamended statutory scheme, which could not be defeated by subsequent executive action or amendment in the Rules, this Court proceeds to examine the nature of the rights claimed by the petitioners in the light of the statutory framework and the admitted facts on record.

At the outset, it is necessary to notice that the petitioners participated in the competency test process initiated under the “Unamended Exclusive Teachers Rules, 2023” and the guidelines issued thereunder. The statutory scheme prevailing at the relevant point of time specifically contemplated that Local Bodies Teachers, upon qualifying the competency test, would be allotted districts on the basis of merit and preference and thereafter be posted as “Exclusive Teachers” in the allotted districts.

The records further reveal that while submitting their applications for the competency test, all the petitioners exercised district preferences in terms of Rule 4 of the unamended Rules and the guidelines issued by the State Government. It is not disputed by the respondents that all the petitioners appeared in the competency test conducted by the Bihar School Examination Board and were declared successful. It also appears from the result cards issued by the Bihar School Examination Board that districts were allotted to



the petitioners on the basis of merit and preference under the prevailing Rules.

Thereafter, the petitioners were called for counselling and verification of documents and the authorities concerned verified their credentials in accordance with the prescribed procedure. The materials on record further disclose that provisional appointment letters dated 20.11.2024 were issued in favour of several petitioners by the respective District Education Officers of the allotted districts. However, the writ petition itself specifically records that some petitioners, namely petitioner nos. 5, 12, 18, 22, 25, 31, 32, 33, 40, 48, 64, 67, 68, 70, 81, 86 and 88, were not issued provisional appointment letters though they had also qualified the competency test and had been allotted districts in the same process.

Thus, factually, the petitioners fall into two categories: firstly, those who had been issued provisional appointment letters dated 20.11.2024 and secondly, those who, despite successful completion of all stages of the process, including the allotment of districts as per their preferences, had not been issued such provisional appointment letters. The question, therefore, is whether both categories of petitioners can claim protection on the basis of vested right and/or legitimate expectation under the “Unamended



Exclusive Teachers Rules, 2023”. Learned counsel for the petitioners have also relied on *Abhay Kumar Patel & Ors. v. State of Bihar & Ors.* reported in *2026 SCC OnLine SC 20*, relevant paragraph of which are quoted herein for reference:

“37. The distinction drawn by the respondents regarding the "provisional" nature of the merit list is untenable. The list was provisional subject to verification of documents, not subject to a fundamental change in the criteria for placement in the merit list itself. Once a candidate has cleared the written examination and found a place in the merit list based on the announced criteria in line with the extant Rules and the advertisement, a legitimate expectation arises that the selection will be finalized based on the criteria which was advertised at the time of initiation of the recruitment process.

38. The retrospective application of Rule 8(5) creates an anomaly where candidates who competed under one set of rules are now being judged by another, ex post facto. This directly impacts the appellants, who may be pushed down the merit list or ousted entirely by candidates who score lower in the written exam but gain the newly introduced additional marks for contractual service.

39. We also note the argument regarding the General Administration Department's 2018 Memo and 2021 Memo. While these resolutions reflect a policy to grant weightage, they were executive instructions. The recruitment in question was governed by the statutory 2019 Rules, which did not incorporate these resolutions at the time of the 2019 Advertisements. The State cannot rely on executive instructions to override statutory



rules that were in force during the initiation of the recruitment process, especially to the detriment of candidates who had no notice of such weightage or age relaxation. Additionally, when the 2019 Advertisements were issued, there was no whisper about the applicability of the said resolutions; it was only when a challenge was made by the candidates that the State raised the defense, taking a pretext of the aforesaid resolutions, which is an afterthought and not tenable at all.”

[Emphasis supplied]

So far as the petitioners who had already been issued provisional appointment letters are concerned, this Court is of the considered opinion that their claim stands on a much stronger footing. The issuance of provisional appointment letters after completion of the competency test, district allotment, counselling and document verification clearly demonstrates that the authorities had accepted and acted upon the selection process conducted under the “Unamended Exclusive Teachers Rules, 2023”. The provisional appointment letters themselves recorded that the appointments had been made under the “Unamended Exclusive Teachers Rules, 2023” and that district allotment had been made on the basis of merit and preference. Therefore, in respect of such petitioners, the process had clearly advanced beyond the stage of a mere expectation or hope of appointment. The State authorities had



already recognized their entitlement under the unamended statutory framework and had taken concrete steps towards giving effect to the same.

At the same time, this Court is also of the opinion that even those petitioners who had not been issued provisional appointment letters under the “Unamended Exclusive Teachers Rules, 2023” cannot be treated as mere aspirants having no enforceable claim whatsoever. Admittedly, such petitioners had also participated in the same recruitment process, qualified the competency test, obtained district allotment and completed counselling and document verification under the “Unamended Exclusive Teachers Rules, 2023”.

The respondents have not disputed that all the petitioners formed part of the same selection process initiated under the “Unamended Exclusive Teachers Rules, 2023”. The distinction that some of the petitioners had not been issued provisional appointment letters appears to be merely procedural and administrative in nature and not attributable to any deficiency or disqualification on their part or based on any intelligible differentia.

In such circumstances, this Court is of the considered view that all the petitioners had acquired, at the very least, a legitimate



expectation that the process initiated under the “Unamended Exclusive Teachers Rules, 2023” would be carried to its logical conclusion in accordance with the same statutory framework. In the present case, the State itself framed the “Unamended Exclusive Teachers Rules, 2023”, invited applications under the said Rules, required candidates to furnish district preferences, conducted the competency test, allotted districts on merit, completed counselling and verification and in many cases even issued provisional appointment letters. Thus, the entire conduct of the respondents unmistakably represented that appointments and postings would be finalized in terms of the “Unamended Exclusive Teachers Rules, 2023”.

Consequently, the petitioners legitimately expected that they would be posted in the allotted districts in accordance with the statutory scheme under which the process had been initiated and substantially completed.

The Court is also of the opinion that in the case of those petitioners who had already received provisional appointment letters, the right accrued in their favour cannot be brushed aside as a mere abstract expectation. Although a provisional appointment may not always confer an indefeasible right to final appointment, yet where such appointment is preceded by completion of the entire



selection process under a particular statutory framework, the State cannot arbitrarily nullify the same by subsequently altering essential conditions of appointment through executive action.

The respondents have sought to contend that no vested right accrued in favour of the petitioners and that the “Amendment Rules of 2024” merely regulated the transition process of Local Bodies Teachers into the cadre of Exclusive Teachers. However, this Court finds that such submission overlooks the crucial fact that the position qua the petitioners had already stood altered on the basis of the process undertaken by the State under the “Unamended Exclusive Teachers Rules, 2023”. The impugned action not only deprived the petitioners of district allotments secured on merit but also completely defeated the expectations generated by the statutory process itself.

The Court is, therefore, of the considered opinion that the respondents could not, by subsequent executive instructions or by applying the “Amendment Rules of 2024” retrospectively, defeat the accrued rights and legitimate expectations arising out of the “Unamended Exclusive Teachers Rules, 2023”.

Accordingly, this issue is answered in favour of the petitioners by holding that the petitioners, after qualifying the



competency test and being allotted districts under the “Unamended Exclusive Teachers Rules, 2023”, had acquired a legitimate expectation to be posted in the allotted districts in accordance with the unamended statutory scheme and, in the case of those petitioners who had already been issued provisional appointment letters, an accrued substantive right had also come into existence in their favour. Such rights and expectations could not legally be defeated by subsequent executive action or by retrospective application of the “Amendment Rules of 2024”.

27. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/12) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment letters issued in favour of the petitioners were cancelled and the petitioners were directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioners. Resultantly the subsequent provisional appointment letters (Annexure-13 Series) issued in terms of “Amendment Rules of 2024” are also quashed.



28. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioners, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointments/postings of the petitioners in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioners shall stand restored and acted upon by the concerned authorities. In respect of those petitioners who were not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling their subsequent provisional appointment letters, if any, have been issued in terms of “Amendment Rules of 2024”.



29. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioners in their respective allotted districts within a period of six weeks from the date of receipt/production of a copy of this judgment.

30. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.9912 of 2025

Heard the parties.

2. Since the petitioners of this case are similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature, therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/12) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment



letters issued in favour of the petitioners were cancelled and the petitioners were directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioners. Resultantly, the subsequent provisional appointment letters (Annexure-13 Series) issued in terms of “Amendment Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioners, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointments/postings of the petitioners in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioners shall stand restored and acted upon by the concerned authorities. In respect of those petitioners who were not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall



issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling their subsequent provisional appointment letters, if any, have been issued in terms of “Amendment Rules of 2024”.

5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioners in their respective allotted districts within a period of six weeks from the date of receipt/production of a copy of this judgment.

6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.10136 of 2025

Heard the parties.

2. Since the petitioner of this case is similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature, therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the



issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Letter No.2036 dated 21.12.2024 (Annexure-P/7 and P/7-1) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment letters issued in favour of the petitioner was cancelled and the petitioner was directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioner. Resultantly, the subsequent provisional appointment letter (Annexure-P/8) issued in terms of “Amendment Rules of 2024” is also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioner, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointment/posting of the petitioner in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioner shall



stand restored and acted upon by the concerned authorities. In respect of those petitioner who was not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling his subsequent provisional appointment letter, if any, have been issued in terms of “Amendment Rules of 2024”.

5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioner in his allotted district within a period of six weeks from the date of receipt/production of a copy of this judgment.

6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.11985 of 2025

Heard the parties.

2. Since the petitioners of this case are similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature,



therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/12) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment letters issued in favour of the petitioners were cancelled and the petitioners were directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioners. Resultantly, the subsequent provisional appointment letters (Annexure-13 Series) issued in terms of “Amendment Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the Amendment Rules of 2024 in respect of the petitioners, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the



appointments/postings of the petitioners in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioners shall stand restored and acted upon by the concerned authorities. In respect of those petitioners who were not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling their subsequent provisional appointment letters, if any, have been issued in terms of “Amendment Rules of 2024”.

5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioners in their respective allotted districts within a period of six weeks from the date of receipt/production of a copy of this judgment.

6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.12707 of 2025

Heard the parties.



2. Since the petitioners of this case are similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature, therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/12) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment letters issued in favour of the petitioners were cancelled and the petitioners were directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioners. Resultantly, the subsequent provisional appointment letters (Annexure-13 Series) issued in terms of “Amendment Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioners, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.



The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointments/postings of the petitioners in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioners shall stand restored and acted upon by the concerned authorities. In respect of those petitioners who were not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling their subsequent provisional appointment letters, if any, have been issued in terms of “Amendment Rules of 2024”.

5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioners in their respective allotted districts within a period of six weeks from the date of receipt/production of a copy of this judgment.



6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.14553 of 2025

Heard the parties.

2. Since the petitioners of this case are similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature, therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/1) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment letters issued in favour of the petitioners were cancelled and the petitioners were directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioners. Resultantly, the subsequent provisional appointment letters



(Annexure-5 Series) issued in terms of “Amendement Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioners, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointments/postings of the petitioners in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioners shall stand restored and acted upon by the concerned authorities. In respect of those petitioners who were not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling their subsequent provisional appointment letters, if any, have been issued in terms of “Amendment Rules of 2024”.



5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioners in their respective allotted districts within a period of six weeks from the date of receipt/production of a copy of this judgment.

6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.15380 of 2025

Heard the parties.

2. Since the petitioner of this case is similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature, therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/12) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment



letters issued in favour of the petitioner was cancelled and the petitioner was directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioner. Resultantly, the subsequent provisional appointment letter (Annexure-13) issued in terms of “Amendment Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioner, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointment/posting of the petitioner in the districts allotted to him pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letter dated 20.11.2024 issued in favour of the petitioner shall stand restored and acted upon by the concerned authorities. In respect of those petitioner who were not issued provisional appointment letters despite having qualified in the same process and having been allotted district, the respondent authorities shall issue consequential



appointment/posting order in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling his subsequent provisional appointment letter, if any, has been issued in terms of “Amendment Rules of 2024”.

5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioner in his allotted district within a period of six weeks from the date of receipt/production of a copy of this judgment.

6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.16509 of 2025

Heard the parties.

2. Since the petitioners of this case are similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature, therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the



issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/6) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment letters issued in favour of the petitioners were cancelled and the petitioners were directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioners. Resultantly, the subsequent provisional appointment letters (Annexure-P/7) issued in terms of “Amendment Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioners, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointments/postings of the petitioners in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioners shall



stand restored and acted upon by the concerned authorities. In respect of those petitioners who were not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling their subsequent provisional appointment letters, if any, have been issued in terms of “Amendment Rules of 2024”.

5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioners in their respective allotted districts within a period of six weeks from the date of receipt/production of a copy of this judgment.

6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.17171 of 2025

Heard the parties.

2. Since the petitioners of this case are similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature,



therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/12) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment letters issued in favour of the petitioners were cancelled and the petitioners were directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioners. Resultantly, the subsequent provisional appointment letters (Annexure-13 Series) issued in terms of “Amendment Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioners, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the



appointments/postings of the petitioners in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioners shall stand restored and acted upon by the concerned authorities. In respect of those petitioners who were not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling their subsequent provisional appointment letters, if any, have been issued in terms of “Amendment Rules of 2024”.

5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioners in their respective allotted districts within a period of six weeks from the date of receipt/production of a copy of this judgment.

6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.17696 of 2025

Heard the parties.



2. Since the petitioner of this case is similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature, therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/11) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment letters issued in favour of the petitioner was cancelled and the petitioner was directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioner. Resultantly, the subsequent provisional appointment letters (Annexure-P/12) issued in terms of “Amendment Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioner, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.



The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointment/posting of the petitioner in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioner shall stand restored and acted upon by the concerned authorities. In respect of those petitioner who was not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling his subsequent provisional appointment letter, if any, have been issued in terms of “Amendment Rules of 2024”.

5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioner in his allotted district within a period of six weeks from the date of receipt/production of a copy of this judgment.



6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.18103 of 2025

Heard the parties.

2. Since the petitioners of this case are similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature, therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/1) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment letters issued in favour of the petitioners were cancelled and the petitioners were directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioners. Resultantly, the subsequent provisional appointment letters



(Annexure-P/14 Series) issued in terms of “Amendment Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioners, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointments/postings of the petitioners in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioners shall stand restored and acted upon by the concerned authorities. In respect of those petitioners who were not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling their subsequent provisional appointment letters, if any, have been issued in terms of “Amendment Rules of 2024”.



5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioners in their respective allotted districts within a period of six weeks from the date of receipt/production of a copy of this judgment.

6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

CWJC No.414 of 2026

Heard the parties.

2. Since the petitioner of this case is similarly situated as the petitioners of CWJC No.6127 of 2025 and the facts, issues involved as well as reliefs claimed are also similar in nature, therefore, this writ application is also allowed in terms of the aforesaid judgment delivered in CWJC No.6127 of 2025.

3. Accordingly, in view of the discussions made hereinabove and for the reasons recorded while answering the issues framed by this Court, the writ petition deserves to be allowed. Consequently, the order contained in Memo No.2036 dated 21.12.2024 (Annexure-P/12) issued by the Director, Primary Education, Bihar, Patna, whereby the provisional appointment



letters issued in favour of the petitioner was cancelled and the petitioner was directed to continue in their earlier schools, is hereby quashed to the extent it applies to the present petitioner. Resultantly, the subsequent provisional appointment letters (Annexure-P/13) issued in terms of “Amendment Rules of 2024” are also quashed.

4. Further, the consequential action of the respondent authorities in giving retrospective effect to the “Amendment Rules of 2024” in respect of the petitioner, despite completion of the selection process under the “Unamended Exclusive Teachers Rules, 2023”, is held to be arbitrary and unsustainable in law.

The respondent authorities are accordingly directed to give effect to the selection process undertaken under the “Unamended Exclusive Teachers Rules, 2023” and to proceed with the appointment/posting of the petitioner in the districts allotted to them pursuant to the competency test conducted under the unamended statutory scheme. The earlier provisional appointment letters dated 20.11.2024 issued in favour of the petitioner shall stand restored and acted upon by the concerned authorities. In respect of those petitioner who was not issued provisional appointment letters despite having qualified in the same process and having been allotted districts, the respondent authorities shall



issue consequential appointment/posting orders in accordance with the “Unamended Exclusive Teachers Rules, 2023” after cancelling his subsequent provisional appointment letter, if any, have been issued in terms of “Amendment Rules of 2024”.

5. The respondent authorities are further directed to complete the exercise of allotment of schools and consequential posting of the petitioner in his allotted district within a period of six weeks from the date of receipt/production of a copy of this judgment.

6. The writ petition is, accordingly, allowed in the aforesaid terms. All pending I.As, if any, stands disposed of. However, there shall be no order as to costs.

(Alok Kumar Sinha, J)

Prakash Narayan

AFR/NAFR	AFR
CAV DATE	04.05.2026
Uploading Date	13.05.2026
Transmission Date	NA

